

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL PRINCIPAL BENCH, NEW DELHI**

OA No. 752/2023

IN THE MATTER OF:

Narender Kumar

...Applicant

V/s

Union of India & Ors.

... Respondent

**INDEX**

<b>Sr. No.</b>	<b>Particulars</b>	<b>Page No.</b>	<b>Annexure</b>
1.	Interim report on behalf of Joint Committee	1-9	-
2.	Copy of EC dated 21.02.2020	10-35	R-1
3.	Copy of valid CTE and latest CTO	36-41	R-2
4.	Copy of minutes of meeting dated 06.02.2024	42-43	R-3
5.	Copy of minutes of site visit dated 08.02.2024 along with photographs	44-51	R-4
6.	Copy of surprise check report dated 23.06.2022	52-54	R-5
7.	Copy of FIR	55-59	R-6
8.	Copy of HARSAC report dated 06.06.2022	60-80	R-7
9.	Copy of Status report of FIR dated 27.02.2024	81-83	R-8

**REPORT OF JOINT COMMITTEE IN THE MATTER OF O.A. 752 OF 2023 (Narender Kumar V/s Union of India and Ors.) SUBMITTED BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI, AS PER ORDER DATED 04.01.2024.**

**1.0 BACKGROUND**

In the Original Application No. 752 of 2023 (Principal Bench), filed by Narender Kumar Vs Union of India & Ors, the Hon'ble National Green Tribunal (NGT), New Delhi issued an Orders on 04.01.2024 with the following directions:

“7. Having regard to the material which has been pointed out, we deem it proper to constitute a joint committee comprising of the Member Secretary, Central Pollution Control Board (CPCB), Director, Department of Mines and Geology, State of Haryana, Member Secretary, Haryana State Pollution Control Board (HSPCB), Representative of Inspector General, Vigilance Department, State of Haryana as also the District Magistrate, Panchkula. The District Magistrate will act as Nodal Agency. The committee will carry out the site inspection, examine the relevant record and submit the report relating to the extent of illegal mining by respondent no. 10, the extent of environmental damage caused in that process and remedial action. Let the report be submitted by the committee at least one week before the next date of hearing...

8. In the meanwhile, the respondents will ensure that no illegal mining is done by respondent no. 10 in contravention of the EC.”

**2.0 ABOUT THE GRANT OF MINING LEASE AREA AND ENVIRONMENTAL CLEARANCE**

M/s Triupati Roadways (Respondent no. 10) submitted online application no. IA/HR/MIN/66257/2017 dated 27/04/2018 for Environmental Clearance (EC) for mining of 19,00, 000 TPA of River Bed Material (Boulder, Gravel & Sand Minor Minerals) from Rattewali Block/PKL B 10 lease area of 45.00 Ha, Located in Rattewali, Tehsil-Barwala, District- Panchkula.

The Ministry of Environment, Forest and Climate Change IA Division examined the proposal and granted Environment Clearance dated 21.02.2020 to the project proponent (Respondent no. 10) for 07 years and permissible mining of River Bed Material (Boulder, Gravel & Sand) shall be limited to 8.39 LTPA instead of requested 19 LTPA, from an effective mineable area of 24.25 Ha. [B-1 (11.33 Ha.), B-2 (4.5 Ha.) & B-3 (8.3 Ha.)], with a maximum mineable depth of 1.33 meter from the original ground level as reported in the replenishment study. The permissible mineable material of 8.39 Lakh Ton was valid till one year from the day of issuance of Consent to Operate by HSPCB (**Annexure-R-1**)

**3.0 STATUS OF CONSENT TO ESTABLISH (CTE) AND CONSENT TO OPERATE (CTO).**

The Respondent no. 10 obtained the Consent to Establish (CTE) for the period from 09/03/2020 to 08/03/2025 vide no HSPCB/Consent/ : 313100420PANCTE7469511 dated 09/03/2020 and 1st Consent to Operate (CTO) from 20/03/2020 to 30/09/2022 vide no HSPCB/Consent/313100420PANCTO7536558 dated 20/03/2020 further renewed for the period from 01/10/2022 to 30/09/2024 vide no.

HSPCB/Consent/313100422PANCTO25083536 dated 22/07/2022. Copy of valid CTE and latest CTO is attached as **Annexure-R-2**.

#### **4.0 PRELIMINARY MEETING**

On receipt of the Nominations, a preliminary meeting was held on 06.02.2024 under the Chairmanship of Member Secretary, Haryana State Pollution Control Board (HSPCB) to decide the further course of action for completing the task assigned by Hon'ble Tribunal.

The Joint Committee discussed about the Terms of references given by the Hon'ble NGT and decided to inspect the site to verify the factual position of the site. Further, during the meeting the following decisions were taken by the Joint Committee:

1. Site visit has been finalized to be conducted on 08.02.2024 to identify the site mentioned in records and all the officers have been directed to be present on the site.
2. ACB, Haryana has been directed to speed up the further action in FIR registered in the case and further, Mining Department will provide all the necessary information to them.
3. RO, Panchkula will initiate the process of levying environmental compensation on the unit for environmental damage and illegal mining.
4. Deputy Commissioner has been requested to ensure the presence of the concerned Tehsildar, Kanugoo and Patwari on the site for demarcation of mining lease area.
5. The Committee shall also recommend the remedial action to be undertaken by different Statutory Authorities in this regard and also assess the damage caused to the environment.

Copy of Minutes of meeting dated 06.02.2024 is annexed as **Annexure-R-3**.

#### **5.0 INSPECTION BY THE JOINT COMMITTEE**

The Joint Committee inspected the site i.e. M/s Tirupati Roadways, "Rattewali Block/PKL B-10 Panchkula on 08/02/2024 at 11.00 AM.

During the site visit, the Joint Committee examined the present status of the mining site and it was observed that presently there was no mining seen at the site. After verifying the factual position of the mining site, all members of the Joint Committee agreed to obtain relevant records from the concerned departments/authorities. Further, following directions were issued by Member Secretary, HSPCB, Panchkula:

1. The Mining Department will provide the survey report with proper mapping and Geo -Tagging coordinates.
2. Vigilance Department will provide the enquiry report along with HARSAC report obtained during the surprise check.
3. Revenue Department will identify the approved mining area and submit their adequate report on site plan.
4. The Joint Committee will verify the Environment Clearance (EC) conditions whether respondent no. 10 has violated the EC conditions or not.

Copy of Minutes of site visit dated 08.02.2024 is annexed as **Annexure-R-4**.

**6.0 ASCERTAIN THE FACTS REGARDING SURPRISE CHECK CONDUCTED BY STATE VIGILANCE BUREAU ON 11.05.2022**

That state Vigilance Bureau on source information, such as "GST, Royalty is being evaded by way of not issuing bills of the Trucks/Dumpers taking material from the mine at Ratewali, Panchkula and mining beyond permissible limit by M/s Tirupati Roadways Mine at Village- Rattewali", conducted a surprise check on 11.05.2022 with a team of officers (herein referred as team) of the above said site. During the surprise check, the team examined the relevant documents/records and it was revealed that during the period of 05 days from 05.05.2022 to 11.05.2022, a total number of 1868 Trucks/Dumpers were found to be taking out the material. Whereas, bills mentioning GST and Royalty etc. of only 518 Trucks/Dumpers were found to be issued.

That thereafter on 13.05.2022 in the presence of Mining Officer, Senior Surveyor from Mining Department, Panchkula, Survey of the site (M/s Tirupati Roadways, Rattewali, Panchkula) was conducted by Officers/Officials of HARSAC, Gurugram to verify as to how much volume of material has been extracted from the said river/mine. Further, Principal Scientist, HARSAC, Gurugram vide report dated 06.06.2022 reported to the Vigilance Department, Panchkula that total volume extracted is reported to be 4766079.68 MT (47.66 LTPA).

That as per clause 21 (A) specific conditions of Environment Clearance letter no. J-11015/75/2017-IA. II(M) dated 21.02.2020 issued to M/s Tirupati Roadways (Respondent no. 10), Rattewali, Panchkula, the permissible limits of river bed material (Boulder, Greal and Sand) shall be limited to only 8.39 LTPA (8390000 MT) instead of requested 19 LTPA from an effective mineable area of 24.25 Ha with a maximum mineable depth of 1.33 meter from the original ground, and during the surprise check the extracted mining volume found beyond permissible limits, accordingly, the Inspector, State Vigilance Bureau, Panchkula sent a report dated 23.06.2022 to the Deputy Inspector General, State Vigilance Bureau, Panchkula with the following recommendations:-

1. A case May be registered under Section 420, 379, 414 of IPC and Section 4/21 of MMDR Act and 13 (2) r/w 13 (I) (d) of PC Act. against M/s Tirupati Roadways, owners of the firm and the unknown Government servants of Mining Department of Panchkula.
2. In addition to the punitive action, as per the term and condition of the lease, recovery of loss of revenue may be made from M/s Tirupati Roadways.
3. As per source report, it is reported that M/s Tirupati Roadways is still continuing with the illegal extraction of minerals/materials, therefore, Mining Department should take effective steps for prevention of further loss of revenue.
4. Mining Department should also get conducted geo-spatial surveys of all the mines through HARSAC to check loss of revenue.

The copy of surprise check report dated 23.06.2022 is annexed as **Annexure-R-5**.

- **COMPLAINT LODGED-**

That Respondent No. 10 (Tirupati Roadways) extracted beyond permissible limits minerals/materials for which Environment Clearance granted and during the surprise check dated 11.05.2022, several others offences found committed by the Respondent no. 10, Sh. Shreef Singh, DSP, State Vigilance Bureau lodged a FIR (09/2022) on 25/08/2022 against the M/s Tirupati Roadways and Officers/Officials of the Mining Geology Department under the Section 379, 414, 420 of IPC, 1860 & Section 4, 21 of Mines and Minerals (Development and Regulation) Act, 1957 and 13 (2), 13 (I) (a) of Prevention of Corruption Act, 1988 (**Annexure- R-6**).

- **HARSAC REPORT DATED 06.06.2022-**

That State Vigilance Bureau, Panchkula, Haryana vide letter no. Spl 01/PS/SVB/PKL dated 12.05.2022 has requested to HARSAC to measure the volume of material extracted from mines at Village Rattewali, by M/s Tirupati Roadways Mining site. Therefore, HARSAC has conducted the DGPS survey at Rattewali mining site on 13.05.2022 along with officials of State Vigilance Bureau, Sr. Surveyor of head office Mines and Geology, and Mining officer Panchkula, Haryana as per their directions and requirements.

- **METHODOLOGY FOR CALCULATION VOLUME EXTRACTED MATERIAL-**

To perform the following analysis of surface volume and extracted material from the river bed at very first we have to fix a ground level contour from SOI toposheet. The vertical accuracy of the Differential Global Positioning system (DGPS) instrument is evaluated by comparing with Survey of India (SOI) 360m contour of the M/S Tirupati Roadways and its Surroundings area through DGPS readings. It seems that the DGPS, Z value approximately [t 1.14) is high from the SOI contour. So, the observed value from DGPS surveyed points are subtracted by the value of 1.14 m to achieved the nearest correct Z value. With the help of corrected DGPS points we have created digital elevation model (DEM) raster surface to put forwarding the process we have generate surface contour using GIS Environment. After that we have proceed to the calculating process.

- **HARSAC SURFACE VOLUME ANALYSIS OF MATERIAL EXTRACTED-**

As per the Mining plan the existing River Bed Level value is 356.8 M and permissible River Bed Level value is 353.8 M subject to verify from Mining Department. The current deepest River Bed Level measured on one site is 342.30 M through DGPS survey. Elevation difference is 11.497 meters beyond the permissive level. Total Mining Area is 45 hectares as per Mining Plan and mining activity occurred in 30.84 hectares.

- **HARSAC CONCLUSION-**

Based on interpretation / analysis of mining plan it is seems that the existing River Bed Level value is fixed but the river bed level is dependent on gradient variations due to slope, and aspect, geological structure, elevation pattern, nature of rocks, hydrological settings and Land-Use Land-Cover. Thus, it is submitted that the volume calculation is not fixed for the entire area of interest (AOI) due to the above relevant factors. The entire report is prepared as per the information (existing level of river bed and permissive level of river bed) available in the mining plan provided by email dated 17/05/2022.

The copy of HARSAC report dated 06.06.2022 is annexed as **Annexure- R-7**.

• **STATUS REPORT OF FIR-**

That as mentioned above a FIR has been registered against the M/s Tirupati Roadways and the unknown officers/Officials of the Mining Department at PS, ACB, Panchkula. Investigation report dated 27.02.2024 received from the DSP, ACB, Panchkula and submitted that searches were conducted at the office of Mining Site and Office of accused firm. Relevant persons/Officials have been examined from accused firm M/s Triupati Roadways Mine and Tirupati Roadways Mine and documents received during investigation from the Mining Department and Officers/Officials of Mining Department are being examined.

Investigation conducted so far has revealed that here is conspiracy of mining officers/officials with the owners of the said firm in getting extracted huge volume of material more than the permissible limit. Still the case is under investigation and the same will be concluded shortly (**Annexure- R-8**).

**7.0 STATUS OF COMPLIANCE OF RELEVANT ENVIRONMENT CLEARANCE CONDITIONS**

Based on the site visit and relevant records/documents produced before the Joint Committee, the compliance status of the relevant Environmental Clearance conditions is as under:-

<b>EC compliance conditions of M/s Tirupati Roadways, Panchkula</b>		
<b>Sr. No.</b>	<b><u>Part-A Specific Conditions:</u></b>	<b>Status</b>
1.	Permissible Mining of River Bed Material (Boulder, Gravel and Sand) shall be limited to 8.39 LTPA instead of requested 19 LTPA, from an effective mineable area of 24.25 ha [B-1(11.33 ha), B-2(4.5 ha) & B-3*(8.3ha)], with maximum minable depth of 1.33 meter from the original ground level as reported in the replenishment study. Permissible minable material of 8.39 Lakh Ton will be valid till every year from the day of issuance of consent to Operate by HSPCB.	Not complied. Committee observed that PP has violated the maximum depth from the original ground level.
2.	Afforestation Plan as a part of EMP shall be implemented with budgetary support	Submitted the details along with bills are attached in 6 monthly

	<p>of Rs. 42.49 Lakh (Capital) &amp; Rs. 9.51 Lakh )(recurring). The proposal includes 31455 saplings to be planted on 20.97 Ha area covering 7 villages [Rattewali (7290 saplings), Ganeshpur (2475 saplings), Bharoli(1875 saplings), Amrala (2605 saplings), Alipur (2325 saplings), Parwala (4680 saplings), Kambala (3180 saplings), Taparian (4545 saplings) and Kanauli (2280 saplings)]. Effort should be made to increase the number of 35000 in 7 year period by villages plantation on Village Road, Panchayat Bhawan, Community Center, School and Public Health Centre. In addition, 3545 sapling in 7.5 meter safety zone of mining lease boundary. The PP should engage experts (or in consultation with forest department) to decide on the sapling to be planted. The Proponent should annually (before 1<sup>st</sup> June of every year for proceeding year) submit the detailed report to Regional Office, MoEF &amp; CC on implementation of plantation activity (as a part of EMP) along with audited report of expenditure incurred; purchase documents, photographs in support of implementation of activities, Geo-location of the plantation sites, details of persons/expert engaged for the implementation of plantation activity etc.</p>	<p>compliance report. Joint Committee has not verified the saplings.</p>
3	<p>Wildlife Conservation Plan (WCP) for 4 Schedule-1 species viz. Leopard, Indian Peafowl and Indian Python &amp; Pangolin, a budget of is Rs. 23.60 Lakh should be provided for implementation of the plan. The PCCF (Wildlife), Panchkula, Haryana has approved the conservation plan (total amount Rs. 15 lakh) vide LR No. 1912 dated 30.08.2018 for the three schedule-1 species. The PP should deposit the amount proposed for WCP in government account. The PP within 6 months of the issuance of EC submits the approved conservation plan for the Pangolin to MoEF &amp; CC.</p>	<p>Submitted the wildlife conservation plan. PCCF (Wildlife), Panchkula, Haryana has approved the conservation plan (total amount 15 lakh) vide letter 1912 dated 30.08.2018. Forest Department will verified the amount and the compliance status.</p>
4	<p>Approval/permission of CGWA/SGWA shall be obtained before drawing ground water for the project activities. State Pollution Control Board (SPCB) concerned shall not issue Consent to Operate till the project proponent obtains such permission in pursuant to Ministry's O.M. No. 21-103/2015-IA, III dated 02.11.2018. This Environmental Clearance is subject to obtaining permission from CGWA for withdrawal of ground water.</p>	<p>Obtained the CTE and CTO from HSPCB.  Further no borewell at site.</p>
5	<p>The proponent shall construct 2 dedicated roads for the transportation of the mineral from mining lease to nearest tar road. The number of trucks/tippers shall not exceed the estimated quantity of 56 trucks/tippers per day from each road. The transport mineral will not be done</p>	<p>2 dedicated roads for transportation of minerals from mines to nearest tar road have constructed.</p>

	through villages/habitations for which dedicated roads needs to be provided so that the impact of sound, dust and accidents could be mitigated. The PP shall engage sufficient staff for traffic management and keep proper record of trucks passing through each road. The PP shall deploy the machine for excavation as approved by EAC during appraisal process.	
6	Project Proponent shall ensure proper maintenance of transportation roads for transport of minerals as per the IRC Guidelines (traffic congestion and density). The PP shall ensure regular cleaning & grading of the roads used for transportation for smooth traffic movement.	Dedicated roads have been provided for transportation of minerals as per traffic plan.  Cleaning, wetting of the road were seen on the day of visit.
7	Demarcation of mining area with pillars and geo-referencing should be done prior to start of mining. The area should be properly surveyed and mapped with the help of DGPS to assign geo-coordinates and accordingly erect boundary pillars so as to avoid illegal and unscientific mining. Permanent pillars have to be constructed to demarcate width of extraction of RBM leaving 40 meter inside buffer distance from lease boundary and 7.5 meter from the bank of wetted perimeter of lean channel.	Permanent pillars have been constructed to demarked the mining site by the Mining Department
8	To submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.	Pre Monsoon and Post Monsoon study has been submitted by the PP in the 6 <sup>th</sup> Monthly compliance report and copy of the report submitted to Mining Department as reported by PP.
9	Mining shall be done in layers of 1 meter depth to avoid ponding effect and after first layer is excavated, the process will be repeated for the next layers.	Not Complied
10	To maintain safety and stability of Riverbanks i.e. 3 meter or 10% of the width of the River whichever is more will be left intact as no mining zone.	Not Complied as PP has mined the area along the river banks.
11	No stream should be diverted for the purpose of sand mining. No natural water course and/ or water resources are obstructed due to mining operations.	No flow was observed during inspection.
12	Depending upon the location, thickness of sand, deposition, agricultural land/Riverbed, the method of mining may be manual, semi-mechanized or mechanized; however, manual method of mining shall be preferred over any other method.	Not Complied. It has been observed that Mining is done with the help of JCB machine and heavy Machinery.
13 <b>Monitoring the Mining of Mineral and its</b>	The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers of Central Government and State	Not complied as PP has not submitted the details for the same to the committee.

<b>Transportation</b>	for inspection.	
14	Use of technology like Bar Coding, Information and Communications Technology (ICT), Web based and ICT enabled services, mobile SMS App etc. to account for weight of mineral being taken out of the lease area and the number of trucks moving out with the mineral shall be made.	E Ravaana and MDL issued by Mining Department.
<b>ii)</b>	<b>Air Quality Monitoring and preservation</b>	
15	The Project Proponent shall install a minimum of 3 online. Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters relevant for mining operations, of air pollution viz, PM10, PM2.5, NO2, CO and SO2 etc, as per the methodology mentioned in NAAQMS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc, as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.	Only manual 1 pm10 and pm2.5 sampler which was found non operational at the time of inspection.

**Observations of the Joint Committee:**

1. During inspection of the Joint Committee on 08.02.2024, it was found that mining has been done within the pillars installed by the Revenue Department and Mining Department and same has been verified by the Tehsildar, Panchkula that no mining was done beyond the pillars. However, the committee observed that the PP has made Mining beyond 1.33 mtr. which is permitted in the Environment Clearance. Besides the mining is not being done in scientific way and formation of ponding was seen in the river bed. No water flow was observed on the day of inspection as this river is tributary of Tangri and a seasonal river.
2. The Mining Department has been asked to provide the detail of exact mineable mineral excavated from the river bed. Further, the Mining Department has asked for three weeks time from the Joint Committee to provide the above mentioned details/information and to complete the survey. In case if Mining Department submit report that mineable mineral excavated in excess to the EC conditions, then HSPCB will impose Environmental Compensation.
3. As submitted by the DSP, Vigilance a FIR under Mines and Minerals Act, IPC and Prevention of corruption has been lodged against the PP and the investigation is under process.

**Recommendation/Remedial action:**

Joint Committee observed that the PP has not complied with the EC conditions hence LOI may be suspended by the Mines and Geology Department, Haryana till verification is completed by Joint Committee and final report is submitted by the Mining Department as stated in observation no. 2.

**Sushil Sarwan, Deputy  
Commissioner,  
Panchkula**

  
**Pardeep Kumar,  
Member Secretary,  
HSPCB, Panchkula**

  
**Gurnam Singh, Regional  
Director, CPCB,  
Chandigarh**

**Dr. Madhvi Gupta, SME,  
Mines and Geology  
Department, Haryana.**

  
**Vijay Nehra, DSP,  
Vigilance, Panchkula**

F.No. J-11015/75/2017-IA. II (M)

Government of India

Ministry of Environment, Forest and Climate Change  
IA Division

\*\*\*



सत्यमेव जयते

3<sup>rd</sup> Floor, Vayu Block,  
Indira Paryavaran Bhawan,  
Jor Bagh Road, Aliganj,  
New Delhi-110003Dated: 21<sup>st</sup> February, 2020

To,

**M/s Tirupati Roadways**  
3, Sadashiv Properties, Katra Road,  
Bank More, Dhanbad,  
Jharkhand-826001  
Email: gurpreetsabharwal@hotmail.com

**Subject: Mining of River Bed Material (Boulder, Gravel & Sand Minor Minerals) at Rattewali Block/PKL B 10 over an area of 45.00 ha, with production capacity of 19,00,000 TPA located at Village Rattewali, Tehsil- Barwala District- Panchkula, Haryana- Environmental Clearance.**

**Ref: Online application No: IA/HR/MIN/66257/2017**

Sir,

This has reference to your online application for Environmental Clearance (EC) for mining of 19,00,000 TPA of River Bed Material (Boulder, Gravel & Sand Minor Minerals) from Rattewali Block/PKL B 10 mining lease area of 45.00 Ha, located in Rattewali, Tehsil- Barwala District- Panchkula, Haryana by M/s Tirupati Roadways. The mine area is a part of the Survey of India Topo sheet No H43K14 & H43L2 bounded by Latitude: - N 30° 38' 33" to N 30° 39' 24.6 " and Longitude: - E 76° 59' 17.50" to E 76° 50'00".

2. As per EIA Notification dated 14th September, 2006 as amended from time to time, the project falls under Category —B1 project as the mining lease area is less than 100 Ha. Further, as per EIA notification, 2006, "Any project or activity specified in Category 'B' is treated as Category 'A', if located in whole or in part within 5 km from the boundary of (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, (iii) Notified Eco-sensitive areas, (iv) inter-State boundaries and international boundaries". In the instant case the Khol Hai Raitan Wildlife Sanctuary is within 1.98 km from the mine lease boundary and thus the project was considered as Category 'A' project in the Ministry. The Project Proponent (PP) vide proposal No IA/HR/MIN/66257/2017 applied

online for grant of ToR on July 18, 2017 and submitted Form-1 and Pre-Feasibility Report. The proposal was considered in EAC meeting held on August 29-30th 2017 wherein the Committee recommended for grant of ToR. The ToR was issued by the Ministry, vide Lr. No. J-11015/75/2017-IA-II (M) dated 14.09.2017 for preparation of EIA/EMP Report for 19,00,000 TPA.

3. The Project Proponent (PP) applied vide proposal No. IA/HR/MIN/66257/2017 for grant of EC online on 27.04.2018 and submitted EIA Report after conducting the Public Hearing. The proposal was placed in EAC Meeting held on 14-15 May, 2018, wherein, the Committee returned the proposal in present form due to shortcomings. The PP applied online in Form-II vide proposal no. IA/HR/MIN/66257/2017 dated 30.11.2018 for grant of EC as SEIAA Haryana was not operational and the proposal was placed in the EAC meeting held during 22-23, January 2019 wherein the EAC deferred the proposal for want of requisite information. The PP submitted the requisite information on 3.08.2019 and the proposal was placed in EAC meeting held on 27-28 August, 2019 wherein the Committee recommended the proposal for 19,00,000 TPA of River Bed Material (Boulder, Gravel & Sand) from Rattewali Block/PKL B 10 (ML Area 45.00 ha) located at Village Rattewali, Tehsil- Barwala District- Panchkula, Haryana for grant of Environmental Clearance for the period of 7 years from date of issuance of EC with specific and standard EC Conditions.

4. The PP submitted that the **Letter of Intent (LOI)** over an area of 45.0 ha of Mining lease has been granted by the Director General, Department of Mines & Geology, Haryana vide memo no.- DMG/ HY/ Cont/ Rattewali Block/ PKL B 10/ 2017/ 2658 dated 16.06.2017 for a period of 7 years. The lease area lies on riverbed of Dudgarh in District Panchkula (Haryana). The Project Proponent has submitted the District Survey Report. The PP reported that there is no court case/ litigation pending against the project. The PP submitted that there is no (R & R) involved in this project.

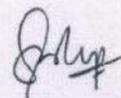
5. The PP submitted **Mining Plan and Progressive Mine Closure Plan** of this proposed mining lease area as approved by Director General of Mines and Geology Department vide memo no. DMG/HY/MP/Rattewali Block/PKL/B-10/2017/405 dated 24/01/2018 with production capacity of 19, 00,000 Tonne. Thereafter, as per direction of EAC, PP prepared Modified Mining Plan including Progressive Mine Closure Plan for 19,00,000 TPA and got it approved by the Office of State Mining Engineer, Director Mines & Geology, Haryana vide Memo no. DMG/ HY/ MP/ Rattewali Block/ PKL B – 10/ 3989 – 92 dated 07.08.2018. The proponent mentioned that the mining activity will be carried out by open cast semi-mechanized method without drilling and blasting. Mining is proposed up to a depth of 3.0 m in river bed. River bed mining is for extracting Boulder, Gravel and Sand from River bed. Light weight excavators will be used for digging and loading of mineral in tippers. No OB/ waste material will be produced. PP submitted that sand shall be excavated by deploying 5 numbers JCB/excavator of capacity 0.9 m<sup>3</sup> and transported through 25 Nos. Trucks/Tippers/tractor of maximum 25 tones capacity. The PP previously submitted that total geological reserve is 27,00,000 Tonnes and Mineable Reserve is 22,95,000 Tonnes. The PP re-calculated the geological reserves using datamine software and submitted that the total geological reserve is 35,10,000 Tonnes out of which mineable

reserve is 23,73,356 Tonnes. PP submitted that 2 numbers of water tanker with mist cannon generator system will be deployed for dust suppression.

6. The PP submitted **Replenishment Study Report** wherein the pre-monsoon study was conducted by Hydro Geo Solutions, Jodhpur. Later, on PP conducted the post monsoon survey through UAV and based on both these surveys the erosion and deposition of material was calculated. It is submitted in the replenishment study report that "The calculation of volume of deposits was based on the conservative estimate arising out of different scenario and standard calculation methods of Cross-sectional area method and difference between Digital Elevation Model (DEM). The total material deposited based on pre-monsoon and post monsoon survey in the entire mining lease area is 4,49,355 m<sup>3</sup>. Further, based on the deposition observed in the study, three mineable blocks namely B-1 (11.33 ha), B-2 (4.5 ha) & B-3 (8.3 ha) has been identified. Considering the applicable mining regulatory provisions such as statutory barrier zone from the lease boundary, lean flow channel, etc. the average deposition has been calculated in each block with varying deposit scenario. An average deposition depth has been observed to be 1.33 meters for the safe extractable material from each block. The tonnage to be mined from Block B-1 (391984.8 metric tons), Block B-2 (156449.6 metric tons), Block B-3 (290244.5 metric tons), Total 838678.9 tons (8.38 Lakh Metric Tonne). It was also observed that the buffer zone/no-mining zone of 40 m inside from the boundary of lease area (bank of the river) as well as 7.5-meter buffer with adequate distance for stability and safety of the edges of wet perimeter during lean flow season has been appropriately considered. The Committee also recommends that for the first year PP should use only scraper & loader as the depth of mining is less and in order to create a uniform pit for next replenishment study. The sieve analysis of the mineable material suggests that 60% (D60) of the samples has average diameter less than 3.14 mm. As per Indian Soil Classification, bulk quantity of material comes under category of sand. However, 40% is more than size of sand. EAC therefore considered the grant of EC for River Bed Material (Boulder, Gravel and Sand).

7. The PP submitted that the recommendations of the Committee with respect to joint inspection with Sub-Divisional Magistrate, Officers from Irrigation Department, State Pollution Control Board or Committee, Forest Department, Geology of Mining Officer, Revenue Department has been obtained from the Office of Dy. Commissioner, Panchkula vide letter no. 11926/ MA/MC 4 dated 28.06.2019. Wherein inter-alia it has mentioned that i) there is no building, bridge, habitation and religious places within 200 meters of the said mining lease, ii) there are two routes to exits from the mining lease, iii) the safety zone, restricted zone and mining zone is already mentioned in the approved mining plan, iv) specific gravity of the mineral is 2.6, v) the weigh bridges can be installed on the exit routes from mines, vi) the maximum and minimum MSL of the mining lease as verified by the irrigation department in 378 and 355 respectively, vi) the air quality of the area as reported by Haryana Pollution Control Board is fine.

8. The PP submitted that the maximum working depth of mining will be 3 m bgl in river bed whereas the **groundwater** table exists at an average depth of 8-10 m bgl, so mining depth will not intersect the ground water table. PP submitted that the water will be taken from existing water sources from nearby villages by tanker supplier. PP has submitted that an application regarding ground water extraction has been submitted to



CGWA on dated 24.04.2018. The PP submitted that total water requirement was previously 120 KLD which is now revised to 30 KLD (20 KLD for dust suppression, 2.5 KLD for Domestic use, 7.0 KLD for plantation). The Committee observed that in pursuant to Ministry 's O.M No 21-103/2015-IA.III dated 2.11.2018, PP has already applied on 24.4.2018 for obtaining permission from CGWA for extraction of ground water. Further, as per the above said O.M. a specific condition viz. *"Approval/permission of CGWA/SGWA shall be obtained before drawing ground water for the project activities. State Pollution Control Board (SPCB) concerned shall not issue Consent to Operate (CTO) till the project proponent obtains such permission"* needs to be mentioned in EC letter. The PP revised the EMP to include two water tanker having mist generator cannon facility with a provision of Rs 50 Lakh.

9. The PP in its **plantation plan** submitted that total 35112 saplings (31455 saplings outside lease area and 3657 saplings within mining lease) will be planted. Outside mining lease area total 31455 saplings will be planted on 20.97 Ha area covering 7 villages, [Rattewali (7290 saplings), Ganeshpur (2475 saplings), Bharoli (1875 saplings), Amrala (2805 saplings), Alipur (2325 saplings), Parwala (4680 saplings), Kambala (3180 saplings), Taparian (4545 saplings), and Kanauli (2280 saplings)]. Inside the villages plantation will be carried out on Village Road (Panchayat Bhawan, Community Center, School and Public Health Centre. Within the mining lease plantation on 7.5-meter width of lease boundary will be carried out covering 2.437 ha area (1st year 1593 saplings will be planted on 1.062 ha area & 2nd Year 2064 saplings will be planted on 1.3757 ha area). PP submitted the photograph of school, Panchayat Bhawan, Community Center, Public Health Centre approach road with their geo-locations where plantation will be carried out (refer MoM dated 27-28 August,2019). The Committee observed that PP has committed to plant at least 5000 trees /year and in seven years around 35000 trees to be planted. The PP has already proposed to plant 35112 saplings (31455 saplings outside lease area and 3657 saplings within mining lease).

10. The Project Proponent reported that there is no National Parks, Biosphere Reserves, Wildlife Corridors, and Tiger/Elephant Reserves/ Critically Polluted areas/Aravali located within the radius of 10 km of the mine lease area. However, Khol Hai Raitan Wildlife Sanctuary lies at the distance of 1.98 Km in N direction. The PP submitted that no forest land is involved in mining lease area. In this regard the proponent submitted LR No. 5113 dated 19.09.2017 received under RTI Act, 2005 from Forest Department, Haryana.

11. The PP submitted LR No. 5113 dated 19.09.2017 received under RTI Act, 2005 from Forest Department, Haryana. In the same letter the list of flora and fauna is also provided. The PP submitted that there are three Schedule-1 species in the study area viz. Leopard, Indian Peafowl and Indian Python and their conservation plan (Rs. 15 Lakhs) which includes i) Rs 5.0 Lakh for Planting of trees groves in surrounding area and Promotion of agro forest in villages planting fruits trees, ii) Rs 5.0 Lakh for artificial nests, feeding and watering arrangement for animals, iii) Rs 2.0 Lakh for Workshops, Training and awareness programs, iv) Rs 2.0 Lakh for Water supply and v) Rs 1.0 Lakh for Contingency has been prepared and submitted to APCCF Panchkula Haryana for their approval on 22.12.2017. The PCCF (Wildlife), Panchkula, Haryana approved the conservation plan (total amount 15 Lakh) vide LR No 1912 dated 30.08.2018. There is

one more Schedule-1 species Pangolin (*Manis crassicauda*) for which conservation plan has been submitted for approval of Chief Wildlife Warden on 19.11.2018. The PP has revised the budget of Conservation plan for all the Schedule-1 species to 23.60 Lakh. The PP submitted that the conservation plan for Indian Peafowl, Python, Leopard has been approved and the conservation plan for Pangolin is still under approval process. PP also submitted that the request for deposition of amount towards approved Conservation Plan has already been sent to the concerned department to raise demand and the same is awaited.

12. The Primary **baseline data** for specific micro-meteorology data, ambient air quality, waste quality, noise level, soil and flora & fauna has been collected during Post Monsoon season i.e. October to December, 2017. The monitoring results of ambient air, surface water, soil, ambient noise and ground water for the month of October 2017-December 2017 have been reported and no major divergence was observed with respect to concentration values of various parameters of collected samples.

13. The cluster certificate with regards to other mining leases within a distance of 500m has been obtained from the Office of Assistant Mining Engineer, Mines and Geology Department, Panchkula vide letter no. 336 dated 20.05.2019 as per which there is only one mining lease [Shamtoo – 1 Block/ PKL B-11 (46.50 Ha)] within 500 meters of the Rattewali Block/PKL B 10. But for calculation of impact other mining lease viz. Shamtoo – 2 Block/ PKL B-12 (45.0 HA) and Sukhdarshanpur Block/ PKL B-13 (37.38 Ha) were also considered. The PP submitted the air quality modeling in control case scenario and worst case scenario considering the production of all mines in cluster. The Committee observed that predictive values of PM<sub>10</sub> & PM<sub>2.5</sub> are high at Rattewali village and Raipur Rani Village. These villages are away from the mine site and the background values itself are high. The reason as reported are local activity but transportation of mined minerals from habituated locality will further increase the values. Therefore, the transportation of mined minerals as proposed to be made through alternate route (other than the habitation) is acceptable. The background observation of PM<sub>10</sub> and PM<sub>2.5</sub> within mine site is well within the air quality standard applicable in mine area.

14. The Project Proponent reported that **Public Hearing** for the proposed project of —Rattewali Block PKL / B-10 of M/s Tirupati Roadways was held under Chairmanship of Mr. Mukulkumar HCS, Additional Deputy Magistrate, Panchkula at the mine site, on 17.04.2018 at 3:00 PM as per the EIA Notification dated 14th September 2006, as amended by the Ministry of environment and Forest, New Delhi. The advertisement for public hearing was published in "The Tribune" & "Amar Ujala" on 14.03.2018. The issues raised during public hearing were also deliberated during the meeting which includes provision of alternate road for transportation of mineral, provision for dust suppression, employment, social welfare, compensation to affected land owners, installation of crusher, and maintenance of roads. The financial commitments made by PP to address the issues raised during PH by the PP is Rs 21 Lakh/annum under CSR, Rs 30.50 Lakh under EMP which include Rs 18 Lakh (Capital Cost) for construction of roads and Rs 4 Lakh/annum for maintenance of roads. Further, PP committed that preference will be given to local in employment and around 400-500 person will get direct and indirect employment from the projects, motarable road shall be constructed. Tree guards will be erected around the sampling / plants for their protection and survival. Watering of

sampling/plant will be done regularly by the gardeners, and compensation to affected land owner on mutually agreeable rates. The PP submitted that to address the issues raised during public hearing the budget for EMP is now revised to Rs 151.05 Lakh (Capital) & Rs 69.47 Lakh (recurring) and budget of CER is revised to Rs 67.29 lakh (Capital) & Rs 21.0 Lakh (recurring).

15. The Project Proponent submitted the revised budget earmarked for **Environmental Management Plan (EMP)** shall be Rs 151.05 Lakh (Capital) & Rs 69.47 Lakh (recurring). The budget earmarked throughout the life of mine towards EMP is Rs 637.34 Lakh. The Committee noted that in public hearing PP has proposed i) to construct and maintain the roads and proposed a budget of Rs 18 Lakh but now PP has revised the same to Rs 40 Lakh (Capital), Rs 8.0 Lakh (recurring); ii) during PH a budget of Rs. 30.50 Lakhs/yr was proposed for environment protection measures in the surrounding area out of which Rs. 6.00 Lakhs/yr was earmarked for dust suppression and Rs. 25.00 Lakhs for 7 years was proposed for Plantation but now the same has been revised to Rs 151.05 Lakh (Capital) & Rs 69.47 Lakh (recurring).

16. PP submitted revised budget under Environment Social Commitment (now **CER**) as Rs 67.29 lakh (Capital) & Rs 21.0 Lakh (recurring). The Committee observed that PP has proposed Rs 67.29 Lakh (Capital) and Rs 21 Lakh (recurring) [147 Lakh recurring over the life of mine 7 years]. The Committee is of the view although PP has addressed most of the relevant issue but some of the activities are capital intensive in nature wherein the PP has proposed recurring expenditure also.

17. The Project Proponent submitted that the budget for **Occupational Health and Safety** shall be ₹ 10.0 Lakhs/annum.

18. The Project Proponent submitted an **undertaking** for compliance of Common Cause Order and other statutory requirements by the way of an affidavit on Rs 50 (Non-Judicial Stamp Paper) bearing certificate number C 895272 dated 27.08.2018. In addition to this PP submitted an undertaking dated 27.08.2019 & affidavit on Rs 100 (Non-Judicial Stamp Paper) bearing certificate number IN-JH14020832697621R dated 24.01.2019 (notarized on 11.09.2019) that all the data and information given in the application, enclosures, and other documents are true. The Consultant Enkay Enviro Services Pvt Ltd submitted an undertaking vide affidavit on Rs 100 (Non-Judicial Stamp Paper) bearing certificate number IN-DL33240302804993R dated 23.01.2019 that details and data presented in the proposal submitted to MoEF&CC is factually correct. The Consultant thereafter submitted an undertaking vide letter dated 27.08.2019 & affidavit on Rs 50 (Non-Judicial Stamp Paper) bearing certificate number AF 383385 dated 09.09.2019 that the EIA/EMP report of the said project has been re-drafted and all the data and other documents are factually correct to the extent of knowledge based on technical submission of consultant. The PP also submitted an undertaking on Rs. 50/- Non-Judicial stamp duly notarized bearing certificate no C-895212 dated 27.08.2018 to the effect that each year after the replenishment study, the plan & section will be submitted to the Office of State Mining Engineer, DMG, Haryana for verification and official record. The consultant 'Hydro Geo Solutions' which has conducted theoretical replenishment study and pre-monsoon survey submitted an undertaking dated 28.08.2019 & affidavit on Rs 100 (Non-Judicial Stamp Paper) bearing certificate number 732 dated 09.09.2019 wherein it has mentioned that

the pre-monsoon survey and data is generated in June 2018 for replenishment study for the proposed project and all the survey and data along with other statistical parameters in the report is her responsibility. The consultant 'Himalayan Surveying Services Pvt Ltd' which has collected the post monsoon data submitted an undertaking dated 27.08.2019 & affidavit on Rs 50 (Non-Judicial Stamp Paper) bearing certificate number C 112288 dated 09.09.2018 that the post-monsoon survey and data is generated in January 2019 for replenishment study for the proposed project and all the survey and data along with other statistical parameters in the report is his responsibility. The consultant 'Mining 360 services' submitted an undertaking dated 26.08.2019 & affidavit on Rs 100 (Non-Judicial Stamp Paper) bearing certificate number AF 793747 dated 10.09.2019 that, based on the pre-monsoon and post monsoon data submitted by 'Hydro Geo Solutions' and Himalayan Surveying Services Pvt Ltd' respectively, the erosion, deposition and safe extractable volume is ascertained in the Replenishment Study Report. The data/information along with other statistical & volumetric calculation provided in the report is his responsibility. The Consultant submitted the NABET Accreditation Certificate of previous ACO 'Vardan Environet' which was valid from 12.07.2017 to 9.11.2019. In addition to this PP submitted the NABET Accreditation Certificate of current consultant Enkay Enviro Services Pvt. Ltd which is valid from 6.09.2017 to 15.11.2019. The PP also submitted the accreditation certificate of the laboratory (Vardan Environet) from which samples were analyzed.

19. The Project Proponent submitted that the total project cost shall be ₹ 9.2 Crore and shall give direct employment to 73 persons.

20. Based on the discussion held and documents submitted by the PP, the Committee in its meeting held on 27-28 August, 2019 **recommended** the proposal of M/s Tirupati Roadways for grant of EC for mining of 19, 00,000 TPA of Riverbed Material (Boulder, Gravel & Sand) from Rattewali Block/PKL B 10 (ML Area 45.00 ha) located at Village Rattewali, Tehsil- Barwala District- Panchkula, Haryana for period of 7 years from date of issuance of EC, with Standard EC Conditions as per Ministry's O.M. No. 22-34/2018-IA.III, dated 08.01.2019, applicable provisions of Sustainable Sand Mining Management Guidelines 2016 (para 21 B) and specific conditions as stipulated at para 21 (A) below.

21. The Ministry of Environment, Forest & Climate Change has examined the proposal in accordance with the Environmental Impact Assessment Notification, 2006 and further amendments thereto and hereby accords the Environmental Clearance under the provisions thereof to the above mentioned proposal of M/s Tirupati Roadways for Production of **19,00,000 TPA Riverbed Material** (Boulder, Gravel & Sand) from Rattewali Block/PKL B 10, Mining lease area 45.00 ha (**mineable area 24.25 Ha & non-mineable area 20.75 Ha**) located at Village Rattewali, Tehsil- Barwala District- Panchkula, Haryana for 7 years from dated of issuance of this letter subject to compliance of the terms & conditions and the environmental safeguards mentioned below: -

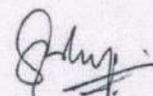
**A. Specific Conditions:**

- 1) Permissible Mining of River Bed Material (Boulder, Gravel and Sand) shall be limited to 8.39 LTPA instead of requested 19 LTPA, from an effective mineable area of 24.25 ha [B-1 (11.33 ha), B-2 (4.5 ha) & B-3 (8.3 ha)], with a maximum minable depth of 1.33 meter from the original ground level as reported in the

replenishment study. The permissible minable material of 8.39 Lakh Ton will be valid till one year from the day of issuance of consent to Operate by HSPCB.

- 2) For subsequent period, PP shall submit fresh annual replenishment study to MoEF&CC for amendment in EC for mineable quantity and maximum permission depth for mining based on the scientific findings of replenishment study. Such study shall be placed before EAC for appraisal for next three years to assess rate of deposition and accordingly, minable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the EAC. The placing of the study report before EAC is mandatory for initial three years.
- 3) Occupational Health and Safety Plan (OH&SP) shall be implemented with budgetary expenditure of ₹ 10.0 Lakhs/annum out of which ₹1 Lakh shall be used for Measures to Prevent Accidents during mineral loading, ₹ 1 Lakh for measures to Prevent Accidents during minerals Transportation, ₹ 1 Lakh for measures to Prevent Accidents due to Trucks/ Dumpers etc., ₹ 2 Lakh for measures to Prevent Dangerous Incidents during Inundation/Flooding, ₹ 2 Lakh for education awareness and first aid kit, ₹ 3 Lakh for medical Examination Schedule. The amount proposed in the Occupational Health and Safety Plan shall be kept in separate bank account and same needs to be audited annually. The Proponent should annually (before 1st June of every year for proceeding year) submit the detailed report to Regional Office, MoEF&CC on implementation of OH&SP along with audited report of expenditure incurred; purchase documents, photographs in support of implementation of activities, details of persons engaged for the implementation of OH&SP etc.
- 4) Environmental Management Plan (EMP) shall be implemented having budgetary provision of Rs 151.05 Lakh (Capital) & Rs 69.47 Lakh (recurring) which includes i) Pollution monitoring [Rs 8 Lakh (recurring)], ii) Dust Suppression [Rs 50 Lakh (Capital), Rs 12 Lakh (recurring)], iii) Plantation [Rs 42.49 Lakh (Capital), Rs 9.51 Lakh (recurring)], iv) Rainwater Harvesting [Rs 3.0 Lakh (Capital), Rs 2.0 Lakh (recurring)], v) Haul Road & Other road repair [Rs 40 Lakh (Capital), Rs 8.0 Lakh (recurring)], vi) Pre-Monsoon & Post Monsoon Survey [Rs 15.56 Lakh (Capital), Rs 20 Lakh (recurring)], and vii) manpower for implementation of EMP [ Rs 9.96 Lakh (recurring with 10% annual increment) for Manager (EHS-@ Rs 25000/month), Asst. Manager (EHS-@ Rs 20000/month), Environmental Engineer (EHS-@ Rs 20000/month), Horticulture (@ Rs 10000/month), and supervisor (@ Rs 8000/Month)]. The budget earmarked throughout the life of mine towards EMP is Rs 637.34 Lakh. The amount proposed in the EMP shall be kept in separate bank account and same needs to be audited annually. The Proponent should annually (before 1st June of every year for proceeding year) submit the detailed report to Regional Office, MoEF&CC on implementation of EMP along with audited report of expenditure incurred; purchase documents, photographs in support of implementation of activities, Geo-location of the monitoring stations, plantation sites, details of persons engaged for the implementation of EMP etc.

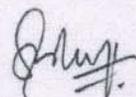
- 5) Afforestation Plan as a part of EMP shall be implemented with budgetary support of Rs 42.49 Lakh (Capital) & Rs 9.51 Lakh (recurring). The proposal includes 31455 saplings to be planted on 20.97 Ha area covering 7 villages [Rattewali (7290 saplings), Ganeshpur (2475 saplings), Bharoli (1875 saplings), Amrala (2805 saplings), Alipur (2325 saplings), Parwala (4680 saplings), Kambala (3180 saplings), Taparian (4545 saplings), and Kanauli (2280 saplings)]. Effort should be made to increase the number of 35000 in 7 year period by villages plantation on Village Road, Panchayat Bhawan, Community Center, School and Public Health Centre. In addition, 3545 sapling in 7.5 meter safety zone of mining lease boundary. The PP should engage experts (or in consultation with forest department) to decide on the sapling to be planted. The Proponent should annually (before 1st June of every year for proceeding year) submit the detailed report to Regional Office, MoEF&CC on implementation of plantation activity (as a part of EMP) along with audited report of expenditure incurred; purchase documents, photographs in support of implementation of activities, Geo-location of the plantation sites, details of persons/expert engaged for the implementation of plantation activity etc.
- 6) Corporate Environment Responsibility (CER) shall be implemented with budgetary support of Rs 67.29 Lakh (Capital) and Rs 21.0 Lakh (recurring) [ Rs 147 Lakh recurring over the life of mine 7 years] which includes i) Rs 40 Lakh (Capital) for Construction cost for New Classroom (2 nos @ 5.0 Lakh/each in each Government School, timeline: 1st ,3rd,5th & 7th year) of village Rattewali, Shamtu, Parwala, and Tibbi; ii) Rs 2.8 Lakh (Capital) for Construction of new Toilet for students in Government primary and secondary school, (Total No. of New Toilet – 16 (8 male & 8 females; cost Rs. 17,500/- per toilet, timeline: in first 2 years); iii) Rs 2.8 Lakh (Capital) & Rs 2.5 (Recurring) for Toilet Repair in nearby villages other than new construction including septic tank and soak pit (Total No. of Toilet repair –16; @Rs. 17,500/-) (time line 6 in first 2 years and thereafter 2 each year); iv) Rs 7.2 Lakh (Capital) for Renovation of computer lab in 4 secondary Government school (6 computers with table will be installed in each school @ Rs 30,000/ each; timeline: 1st ,3rd,5th & 7th year); v) Rs 7.84 Lakh (Capital) & Rs 4 Lakh (recurring) for Drinking water R.O. installation in at Public Health Centre and Bus Stand of village Rattewali, Shamtu, Parwala, and Tibbi. Total No. of water ATM Machine to be installed @98,000/- each (timeline: 1st & 2nd year); vi) Rs 3.75 Lakh (Capital) & Rs 1 Lakh (recurring) to Organize Health check-up camps and Medicine distribution programme Malnutrition checkup and free diagnostic Treatment Programmes to the nearest habitation of village Rattewali, Shamtu, Parwala, and Tibbi. (Health check-up camp in each village @ 75,000/- village 5 x Rs. 75,000/-, timeline: every year for consecutive 5 years); vii) Rs 2.9 Lakh (Capital) & 1 Lakh (Recurring) for awareness through distribution of Sanitary napkin made by S.H.G. (Women's Empowerment & Health & hygiene). Awareness on Personal Hygiene. Cost of 1 Packet: 40/- INR Estimated Beneficiaries: Approx. between 3,500 - 6,000/- Total: 6,000 Beneficiaries, timeline: 1st, 3rd, 5th & 7th year. The remaining recurring expenditure ₹ 12.5 Lakh/annum shall be used for supporting the education of children's of poor family (5 family/village), providing assistance for medical treatment of critically ill persons (2 person/village), and providing assistance for higher education of meritorious youth of the village (5 youth/village).



The amount proposed under CER shall be kept in a separate bank account which is to be audited annually. The Proponent should annually (before 1st June of every year for the compliance of proceeding years) submit the detailed report to Regional Office, MoEF&CC on implementation of the activities proposed in CER along with audited report of expenditure incurred; purchase documents, photographs in support of implementation of activities, etc. At the 7th year if any amount left in this budget head then the same shall be utilized for the infrastructural development of the four villages in consultation with local administration.

- 7) Wildlife Conservation Plan (WCP) for 4 Schedule-1 species viz. Leopard, Indian Peafowl and Indian Python & Pangolin, a budget of Rs 23.60 Lakh should be provided for implementation of the plan. The PCCF (Wildlife), Panchkula, Haryana has approved the conservation plan (total amount ₹ 15 Lakh) vide LR No 1912 dated 30.08.2018 for the three schedule-1 species. The PP should deposit the amount proposed for WCP in government account. The PP within 6 months of the issuance of EC submits the approved conservation plan for the Pangolin to MoEF&CC.
- 8) Approval/permission of CGWA/SGWA shall be obtained before drawing ground water for the project activities. State Pollution Control Board (SPCB) concerned shall not issue Consent to Operate (CTO) till the project proponent obtains such permission in pursuant to Ministry's O.M. No. 21-103/2015-IA.III dated 2.11.2018. This Environmental Clearance is subject to obtaining permission from CGWA for withdrawal of ground water.
- 9) The Project Proponent shall take all precautionary measures during mining operation for conservation and protection of endangered flora/fauna, if any, spotted in the study area.
- 10) The PP shall comply with recommendation of High Powered Committee (NGT order dated 4.09.2018 in O.A 173 of 2018) as applicable for the project proponent and other applicable provisions of Sustainable Sand Mining and Management Guidelines, 2016 issued by MoEF&CC and as amended from time to time.
- 11) The Hon'ble NGT recently in its order dated 4.09.2018 inter-alia directed that "*One of the conditions of every lease of mine or minerals would be that there will be independent environmental audit at least once in a year by reputed third party entity and report of such audit be placed in public domain. In the course of such environmental audit, a three-member committee of the local inhabitants will also be associated. Composition of three members committee may preferably include ex-servicemen, former teacher and former civil servant. The Committee will be nominated by the District Magistrate.*" Thus, PP and State Government should comply with the order of Hon'ble NGT (Order dated 4.09.2018 in the matter of Sudarsan Das Vs. State of West Bengal & Ors in O.A 173 of 2018) and submit an annual environmental audit report to the Ministry and keep the same in public domain as proposed above.

- 12) The proponent shall construct 2 dedicated roads for the transportation of the mineral from mining lease to nearest tar road. The number of trucks/tippers shall not exceed the estimated quantity of 56 trucks/tippers per day from each road. The transport of mineral will not be done through villages / habitations for which dedicated roads needs to be provided so that the impact of sound, dust and accidents could be mitigated. The PP shall engage sufficient staff for traffic management and keep proper record of trucks passing through each road. The PP shall deploy the machine for excavation as approved by EAC during appraisal process.
- 13) Project Proponent shall ensure proper maintenance of transportation roads for transport of minerals as per the IRC Guidelines (traffic congestion and density). The PP shall ensure regular cleaning & grading of the roads used for transportation for smooth traffic movement.
- 14) Demarcation of mining area with pillars and geo-referencing should be done prior to start of mining. The area should be properly surveyed and mapped with the help of DGPS to assign geo-coordinates and accordingly erect boundary pillars so as to avoid illegal and unscientific mining. Permanent pillars have to be constructed to demarcate width of extraction of RBM leaving 40 meter inside buffer distance from lease boundary and 7.5 meter from the bank of wetted perimeter of lean channel.
- 15) The profile of river has been considered as per latest satellite image and in case river changes its course during the contract period (7 years) and goes outside the mining lease then mining should be stopped immediately and can be resumed only after obtaining permission from MoEF&CC. The maximum minable depth shall be as per para 1 of specific conditions or water level of river bed, whichever is achieved early, and the production thereafter shall be based on the actual replenishment study report as approved by EAC.
- 16) PP shall comply with the other combined conditions prescribed by concerned regulatory authority arising out of mines in the same cluster but including i) transportation of the mineral from the mining leases should be diverted so as to avoid traffic congestion, ii) plantation should be carried out on the haul roads jointly by the different mining lease holders, iii) water spraying needs to be carried out by sharing the resources so as to optimize the water requirement and to ensure effective dust suppression, iv) traffic management needs to be done jointly, v) movement of tippers should be away from the habitation and dedicated roads may be constructed for this purpose, vi) maintenance of the roads needs to be carried out on regular interval , vii) tippers to be covered with tarpaulin & spillage of the mineral to be avoided and viii) crop conditions on both side of the roads needs to be monitored regularly so as to avoid any damage to crop production.
- 17) PP shall scrupulously follow the Enforcement & Monitoring Guidelines for Sand published by Ministry on its website on 27.01.2020.



- 18) In pursuant to Ministry's O.M No 22-34/2018-IA.III dated 16.01.2020 to comply with the direction made by Hon'ble Supreme Court on 8.01.2020 in W.P. (Civil) No 114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

**B. Special Conditions: (As per Sustainable Sand Mining Management Guidelines 2016)**

Impact Category	S. No.	Environmental Conditions
Stakeholder Engagement	1	In the case of private land not owned by the lease holder an affidavit should be obtained regarding consent of the concerned land owner (s) for carrying out the mining operation.
	2	Stakeholder awareness and ability to raise concerns and getting it to be addressed.
	3	Implementation of Action Plan on the issues raised during the Public Hearing. The Proponent shall complete all the tasks as per the Action Plan submitted with the budgetary provisions during the Public Hearing.
	4	Having valid lease and all the permits is essential.
	5	To establish a Monitoring Committee including Local Panchayat, to check on traffic due to transportation and submit an annual report on the same.
	6	The directions given by the Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP(C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 may be strictly followed.
	7	All the provisions made and restrictions imposed as covered in the Minor Mineral Rule, shall be complied with, particularly regarding Environment Management Practices and its fund management and Payment of compensation to the land owners.
Sustainable Mining Practices	8	No River sand mining be allowed in rainy season.
	9	To submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
	10	Mining shall be done in layers to avoid ponding effect and after first layer is excavated, the process will be repeated for the next layers.
	11	To maintain safety and stability of Riverbanks i.e. 3 meter or 10% of the width of the River whichever is more will be left intact as no mining zone.

	12	No stream should be diverted for the purpose of sand mining. No natural water course and/ or water resources are obstructed due to mining operations.
	13	No blasting shall be resorted to in River mining and without permission at any other place.
	14	Depending upon the location, thickness of sand, deposition, agricultural land/Riverbed, the method of mining may be manual, semi-mechanized or mechanized; however, manual method of mining shall be preferred over any other method.
<b>Monitoring the Mining of Mineral and its Transportation</b>	15	The EC holder shall keep a correct account of quantity of mineral mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This should be produced before officers of Central Government and State for inspection.
	16	For each mining lease site the access should be controlled in a way that vehicles carrying mineral from that area are tracked and accounted for.
	17	Use of technology like Bar Coding, Information and Communications Technology (ICT), Web based and ICT enabled services, mobile SMS App etc. to account for weight of mineral being taken out of the lease area and the number of trucks moving out with the mineral shall be made.
<b>Noise Management</b>	18	Noise arising out of mining and processing shall be abated and controlled at source to keep within permissible limit.
	19	Restricted working hours. Sand mining operation has to be carried out between 6 am to 7 pm.
<b>Air Pollution and Dust Management</b>	20	The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly.
	21	Air Pollution due to dust, exhaust emission or fumes during mining and processing phase should be controlled and kept in permissible limits specified under environmental laws.
	22	The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Wheel washing facility should be installed and used.
<b>Management of Visual Impact</b>	23	The mining operations are to be done in a systematic manner so that the operations shall create a major visual impact on the site.
<b>Bio-Diversity Protection</b>	24	Restoration of flora affected by mining should be done immediately. Twice the number of trees destroyed by mining to be planted preferably of indigenous species.
	25	No mining lease shall be granted in the forest area without forest clearance in accordance with the provisions of the Forest Conservation Act, 1980 and the rules made thereunder.
	26	Protection of turtle and bird habitats shall be ensured.

	27	Spring sources should not be affected due to mining activities. Necessary Protection measures are to be incorporated.
<b>Management of Instability and Erosion</b>	28	The EC should stipulate conditions for adequate steps to check soil erosion and control debris flow etc. by constructing engineering structures
	29	Use of oversize material to control erosion and movement of sediments
	30	No overhangs shall be allowed to be formed due to mining and mining shall not be allowed in area where subsidence of rocks is likely to occur due to steep angle of slope.
	31	No extraction of stone / boulder / sand in landslide prone areas.
	32	Controlled clearance of riparian vegetation to be undertaken
<b>Waste Management</b>	33	Site clearance and tidiness is very much needed to have less visual impact of mining.
	34	Rubbish burial shall not be done in the Rivers.
<b>Pollution Prevention</b>	35	Effluent discharge should be kept to the minimum and it should meet the standards prescribed.
<b>Protection of Infrastructure</b>	36	Mining shall not be undertaken in a mining lease located in 200-500 meter of bridge, 200 meter upstream and downstream of water supply / irrigation scheme, 100 meters from the edge of National Highway and railway line, 50 meters from a reservoir, canal or building, 25 meter from the edge of State Highway and 10 meters from the edge of other roads except on special exemption by the Sub-Divisional level Joint Inspection Committee.
	37	Mining activities shall not be done for mine lease where mining can cause danger to site of flood protection works, places of cultural, religious, historical, and archeological importance.
<b>Enhancement of Road Safety</b>	38	Vehicles used for transportation of sand are to be permitted only with fitness and PUC Certificates.
	39	Junction at takeoff point of approach road with main road be properly developed with proper width and geometry required for safe movement of traffic by concession holder at his own cost.
	40	Project Proponent shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.
	41	No stacking allowed on road side and also along National Highways.
<b>Closure and Reclamation of Mined Out Area</b>	42	The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
	43	Site specific plan with eco-restoration should be in place and implemented.
	44	Health and safety of workers should be taken care of.

Health and Safety	45	Transport of mineral will not be done through villages / habitations.
	46	The Project Proponent shall make arrangement for drinking water, first aid facility (along with species specific anti-venom provisioning) in case of emergency for the workers.
	47	Project Proponent shall implement the Disaster Management Plan if the mine lease area is located in Seismic Zone-IV. Project Proponent shall appoint a Committee to have a check over any disaster to warn workers well before for the safety of the workers. Emergency helpline number will be displayed at all levels.
	48	Project Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and records maintained; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smokers, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. Recommendations of National Institute for Labour for ensuring good occupational environment for mine workers would also be adopted.
Monitoring the Impact of Mining	49	The Project Proponent shall report monitoring data on replenishment, traffic management, levels of production, River Bank erosion and maintenance of Road etc.

**C: Standard Conditions: (As Ministry's O.M No 22-34/2018-IA.III dated 8.01.2019)**

**I. Statutory compliance**

- 1) This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
- 2) The Project Proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
- 3) The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
- 4) This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.

- 5) This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
- 6) Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board/Committee.
- 7) The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
- 8) The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
- 9) The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA. II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
- 10) The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
- 11) A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
- 12) State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
- 13) The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change ([www.parivesh.nic.in](http://www.parivesh.nic.in)). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.

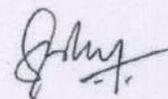
- 14) The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

## II. Air quality monitoring and preservation

- 15) The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCII, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
- 16) Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.

## III. Water quality monitoring and preservation

- 17) In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
- 18) Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring



of water table in open dug wall located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.

- 19) Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
- 20) The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
- 21) Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
- 22) Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC annually.

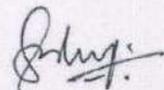
- 23) Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- 24) The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.

#### **IV. Noise and vibration monitoring and prevention**

- 25) The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
- 26) The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
- 27) The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

#### **V. Mining plan**

- 28) The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management , O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.



- 29) The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change for record and verification.
- 30) The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.

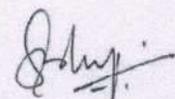
#### VI. Land reclamation

- 31) The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
- 32) The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
- 33) The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
- 34) The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
- 35) The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC.

- 36) Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
- 37) Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
- 38) The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

## VII. Transportation

- 39) No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
- 40) The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging



system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

#### VIII. Green Belt

- 41) The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.
- 42) The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
- 43) The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
- 44) The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
- 45) And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry.

#### IX. Public hearing and human health issues

- 46) The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining

activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEFCC Regional Office and DGMS on half-yearly basis.

- 47) The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
- 48) The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).
- 49) The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain,

Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEFCC annually along with details of the relief and compensation paid to workers having above indications.

- 50) The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- 51) Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
- 52) The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.

#### **X. Corporate Environment Responsibility (CER)**

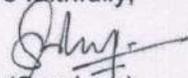
- 53) The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No 22-65/2017-IA. II (M) dated 01.05.2018 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC annually along with audited statement.
- 54) Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEFCC and its concerned Regional Office.

#### **XI. Miscellaneous**

- 55) The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEFCC.

- 56) The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
- 57) The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
- 58) A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEFCC.
- 59) The concerned Regional Office of the MoEFCC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEFCC officer(s) by furnishing the requisite data / information / monitoring reports.
22. The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
23. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
24. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
25. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Yours faithfully,

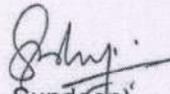
  
(Sundeeep)

Director/Scientist 'F'

Copy to:

1. **The Secretary**, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.

2. **The Secretary**, Department of Mines & Geology, Government of Haryana, Chandigarh.
3. **The Secretary**, Department of Environment, Government of Haryana, Chandigarh.
4. **The Secretary**, Department of Forest, Government of Haryana, Chandigarh.
5. **The Chief Wildlife Warden**, Government of Haryana, C-18, Van Bhawan, Sec-6, Panchkula -134109
6. **The Principal Chief Conservator of Forests (C)**, Ministry of Environment, Forest and Climate Change, Regional Office (NZ), Bays No. 24-25, Sector 31 A, Dakshin Marg, Chandigarh – 160030
7. **The Chairman**, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
8. **The Chairman**, Haryana Pollution Control Board, C-11, Sector-6, Panchkula, Haryana 134109
9. **The Member Secretary**, Central Ground Water Authority, A-2, W3, Curzon Road Barracks, K.G. Marg, New Delhi-110001.
10. **The Executive Engineer**, Department of Irrigation, Government of Haryana, Sinchai Bhawan, Sector-5, Panchkula, Haryana
11. **The District Collector**, District Panchkula, State of Haryana.
12. **Guard File**
13. **MoEFCC website (Parivesh Portal)**

  
Sundeeep  
Director/Scientist 'F'



**HARYANA STATE POLLUTION CONTROL  
BOARD**

**SCO 116, Ist & IInd Floor, Sector 25, Panchkula Ph.  
0172-2566286 Email:- hspcbropkl@gmail.com**

*Website: www.hrocmmms.nic.in E-Mail - hspcbho@gmail.com*

*Telephone No.: 0172-2577870-73*



No. HSPCB/Consent/ : 313100420PANCTE7469511

Dated:09/03/2020

To.

**M/s : Tirupati Roadways  
Village Rattewali  
PANCHKULA  
134109**

**Sub. : Grant of consent to Establish to M/s Tirupati Roadways**

Please refer to your application no. 7469511 received on dated 2020-02-26 in regional office Panchkula.

With reference to your above application for consent to establish, M/s Tirupati Roadways is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	AIR/WATER
<b>Period of consent</b>	09/03/2020 - 08/03/2025
<b>Industry Type</b>	Mining and ore beneficiation
<b>Category</b>	RED
Investment(In Lakh)	700.0
Total Land Area (Sq. meter)	450000.0
Total Builtup Area (Sq. meter)	450000.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	3.5 KL/Day
Number of outlets	1.0
<b>Mode of discharge</b>	
1. Domestic	Septic Tank
2. Trade	
<b>Permissible Domestic Effluent Parameters</b>	
1. NA	
<b>Permissible Trade Effluent Parameters</b>	
1. NA	mg/l
Number of stacks	1
<b>Height of stack</b>	
1. NA	
<b>Permissible Emission parameters</b>	

1. SPM	100 mg/m <sup>3</sup>
<b>Capacity of boiler</b>	
1. NA	Ton/hr
<b>Type of Furnace</b>	
1. NA	
<b>Type of Fuel</b>	
1. NA	

VIRENDER  
SINGH PUNIA

Digitally signed by  
VIRENDER SINGH PUNIA  
Date: 2020.03.09  
17:13:58 +05'30'

**Regional Officer, Panchkula**

*Haryana State Pollution Control Board.*

### **Terms and conditions**

1. The industry has declared that the quantity of effluent shall be 3.5 KL/Day i.e 0KL/Day for Trade Effluent, 0 KL/Day for Cooling, 3.5 KL/Day for Domestic and the same should not exceed .
2. The above 'Consent to Establish' is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.
11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.

12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.
26. That unit will obtain consent to operate from the board before the start of product activity.

### **Specific Conditions**

### **Other Conditions :**

- 1. Unit shall obtain permission from CGWA for ground water extraction before obtaining CTO.**

VIRENDER  
SINGH PUNIA

Digitally signed by  
VIRENDER SINGH PUNIA  
Date: 2020.03.09  
17:14:34 +05'30'

**Regional Officer, Panchkula**

*Haryana State Pollution Control Board.*



**HARYANA STATE POLLUTION CONTROL BOARD**  
**SCO 116, Ist & IInd Floor, Sector 25, Panchkula**  
**Ph. 0172-2566286 Email:- hspcbropkl@gmail.com**  
**E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 313100422PANCTO25083536

Dated:22/07/2022

To.

M/s :Tirupati Roadways  
 Village Rattewali

Subject: Grant of consent to operate to M/s Tirupati Roadways.

Please refer to your application no. 25083536 received on dated 2022-06-09 in regional office Panchkula. With reference to your above application for consent to operate, M/s Tirupati Roadways is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	01/10/2022 - 30/09/2024
<b>Industry Type</b>	Mining and ore beneficiation
<b>Category</b>	RED
<b>Investment(In Lakh)</b>	444.35001
<b>Total Land Area(Sq. meter)</b>	450000.0
<b>Total Builtup Area(Sq. meter)</b>	200.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	3.5 KL/Day
<b>Number of outlets</b>	1.0
<b>Mode of discharge</b>	
1. Domestic	Septic Tank
2. Trade	NA
<b>Domestic Effluent Parameters</b>	
1. NA	0
<b>Trade Effluent Parameters</b>	
1. NA	0
<b>Number of stacks</b>	1
<b>Height of stack</b>	
1. NA	0 NA
<b>Emission parameters</b>	
1. NA	0
<b>Product Details</b>	

1. Boulder, Gravel and Sand (GBS) Minor Minerals	6334 Metric Tonnes/day
<b>Capacity of boiler</b>	
1. NA	0
<b>Type of Furnace</b>	
1. NA	0 NA
<b>Type of Fuel</b>	
1. Diesel	.001 KL/day
<b>Raw Material Details</b>	
Boulder, Gravel and Sand (GBS) Minor Minerals	6334 Metric Tonnes/Day

VIRENDER SINGH PUNIA  
 Digitally signed by VIRENDER SINGH PUNIA  
 Date: 2022.07.22 11:46:36 +05'30'  
**Regional Officer, Panchkula**  
**Haryana State Pollution Control Board.**

### Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of

change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

#### Specific Conditions :

1. That the unit will comply the order/ direction issued by the Hon'ble Supreme Court of India, Punjab & Haryana High Court, NGT, Environment Court or any other court.
2. That the unit will apply for renewal of consent to operate before 90 days from the expiry of this CTO.
3. That the unit will comply with the all the Rules/ Regulations/ Acts/ Notification issued by CPCB/ HSPCB and MOEF&CC.
4. In case, any violations is found at any stage, then this CTO, so granted, shall be revoked without giving show cause notice.
5. Unit will also comply with all the conditions imposed in Environmental Clearance, CTE & CTO.
6. Unit will submit 06 monthly compliance report in future also.

VIRENDER  
SINGH  
PUNIA  
*Regional Officer, Panchkula*

Digitally signed by  
VIRENDER SINGH  
PUNIA  
Date: 2022.07.22  
11:48:28 +05'30'

*Haryana State Pollution Control Board.*

**Minutes of the meeting held under the Chairmanship of Sh. Pardeep Kumar, I.A.S, Member Secretary, HSPCB on 06.02.2024 at Head Quarter , HSPCB, C-11, Sector-6 Panchkula in the matter of Narender Kumar V/s Union of India &Ors in O.A. No. 752/2023.**

The meeting of Joint Committee of statutory regulators, Central Pollution Control Board, Department of Mines and Geology, State of Haryana, Haryana State Pollution Control Board, Vigilance Department, State of Haryana and District Magistrate, Panchkula Constituted by Hon'ble NGT, vide its order dated 04.01.2024 in OA No. 752/2023 in the matter of Narender Kumar Vs Union of India and others was held on 06.02.2024 at 11.00 Hrs at Head Quarter , HSPCB, C-11, Sector-6 Panchkula, in compliance of the directions of Hon'ble NGT. Following officers attended the meeting:-

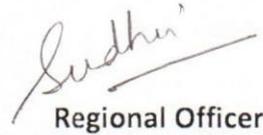
1. Sh. Sushil Sarwan, DC , Panchkula
2. Sh. Gurnam Singh, Regional Director, CPCB
3. Sh. Vijay Kumar Nehra, DSP, ACB, Panchkula.
4. Sh. Amit Kumar, Inspector, ACB, Panchkula.
5. Dr. Madhvi Gupta, SME, Mines & Geology Deptt.
6. Sh. Sudhir Mohan, RO, Panchkula.

Member Secretary, Haryana State Pollution Control Board welcomed the participants and explained the details of the case and the directions of the Hon'ble NGT. It was explained to the participants that the above said OA No. has been filed before the Hon'ble NGT with the grievance that 'respondent no.10' violating the EC conditions and has done the mining much in excess of the permissible limit, therefore caused huge loss of revenue of about Rs. 35 crore to the State of Haryana. The Hon'ble Tribunal Directed that, *'Having regard to the material which has been pointed out, we deem it proper to constitute a Joint Committee comprising of the Member Secretary, Central Pollution Control Board (CPCB), Director, Department of Mines and Geology, State of Haryana, Member Secretary, Haryana State Pollution Control Board (HSPCB), Representative of Inspector General, Vigilance Department, State of Haryana as also the District Magistrate, Panchkula. The District Magistrate will act as Nodal Agency. The committee will carry out the site inspection, examine the relevant records and submit the report relating to the extent of illegal mining by respondent no. 10, the extent of environmental damage caused in that process and remedial action'*.

Representative of the Anti Corruption Bureau informed the Joint Committee that FIR has been registered against the respondent no. 10 and the enquiry has not been completed yet as relevant records need to be taken from the Mining and Geology Department, Panchkula. The matter was discussed at length and the following decisions were taken by the Joint Committee:

1. Site visit has been finalized to be conducted on 08.02.2024 to identify the site mentioned in the records and all the officers have been directed to attend the same.
2. ACB, Haryana has been directed to fasten the action to be taken for FIR registered in the case and mining deptt. Will provide all the necessary information to them.
3. RO, Panchkula will initiate the process of levying environmental compensation on the unit for environmental damage.
4. Deputy Commissioner has been requested to make ensure the presence of the Concerned Tehsiladar, Kanungo and patwari on the site in question.
5. The Committee shall also recommend the remedial action to be undertaken by different statutory authorities in this regard and also assess the damage caused to the environment.

The meeting ended with thanks to all participants.



Regional Officer  
Panchkula Region

For Member Secretary, HSPCB

Minutes of site visit conducted on 08.02.2024 at 11:00 AM under the Chairmanship of Member Secretary, HSPCB, Panchkula, with Members of Joint Committee regarding in the matter of OA No. 752 of 2023 Narender Kumar V/s Union of India and Ors.

The site was visited by the Joint Committee along with Chairman comprising the members from HSPCB, CPCB, Mines and Geology Department, Haryana Police & Deputy Commissioner, Panchkula has decided during the first meeting of the Joint Committee held on 06.02.2024.

Following officers present during the site visit in the presence of Chairman Member Secretary, HSPCB, Panchkula:

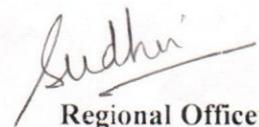
- i. Sh. Sushil Sarwan, Deputy Commissioner, Panchkula.
- ii. Sh. Gurnam Singh, Regional Director, CPCB.
- iii. Sh. Sudhir Mohan, Regional Officer, HSPCB, Panchkula.
- iv. Sh. Amit Kumar, Inspector, ACB, Panchkula.
- v. Dr. Madhvi Gupta, SME, Mining & Geology Department, Panchkula.
- vi. Sh. Gurjeet Singh, Mining Officer, Panchkula.
- vii. Sh. Vishal Prashar, DDPO, Panchkula.

All the members of the Joint Committee inspected the site and examined the present status of the site in question. At present there is no mining seen at the site. Further, after verifying the factual position, the Joint Committee decides to provide the relevant records from the concerned department

During the site visit following directions were issued by Member Secretary Panchkula: -

1. The Mining department will provide the survey report with proper mapping and geo-tagging coordinates.
2. Vigilance department will provide the enquiry report along with HARSAC report obtained during the surprise check.
3. Revenue Department will identify the approved mining area and submit their adequate report with site plan.
4. The Joint Committee will verify the EC conditions whether respondent no. 10 violating the EC conditions or not.

All concerned authorities are directed to submit their report within one week to Joint Committee, so that a compiled status report may be submitted in the Hon'ble NGT before the next date of hearing.



**Regional Officer  
Panchkula Region  
For Member Secretary, HSPCB**



 **GPS Map Camera**

Panchkula, Haryana, India  
V.p.o khetparali, Haryana 134204, India  
Lat 30.64441°  
Long 76.991458°  
08/02/24 12:37 PM GMT +05:30



Google











 **GPS Map Camera**

Panchkula, Haryana, India  
Unnamed Road, Haryana 134103, India  
Lat 30.647166°  
Long 76.989225°  
08/02/24 11:39 AM GMT +05:30





From

Inspector Dalbir Singh  
State Vigilance Bureau, Haryana  
Panchkula

To

The Deputy Inspector General  
State Vigilance Bureau,  
Panchkula Range, Panchkula

No. 690 /SVB/Haryana/Panchkula dated 23-06-2022

**Sub:- Report regarding Surprise Check conducted on date 11.05.2022 at the site of M/s Tirupati Roadways at village Ratewali, Panchkula.**

Kindly refer your letter No. 9884/1-1/SVB(H) Panchkula dated 22.06.2022.

There was source information, to the effect that Govt. Revenue such as GST, Royalty is being evaded by way of not issuing bills of the Trucks/Dumpers taking material from the mine at Ratewali, Panchkula and mining beyond permissible limit by M/s Tirupati Roadways Mine at village Ratewali. The information was discussed with senior officers and it was decided to conduct a Surprise Check.

To verify the said source information, a team consisting DSP Dewinder Singh, Sh. Vijender Singh, SDO, Inspector Dalbir Singh, CT. Vimal No. 702/PKL, EHC Sukhwinder No. 1252/AMB, ESI Rishi Pal No. 453/PKL all from State Vigilance Bureau, Haryana Panchkula conducted surprise check on the site of M/s Tirupati Roadways Mine at village Ratewali on 11.05.2022. During the surprise check following documents were taken into possession:

1. Daily status report from 05.05.2022 to 11.05.2022 of total number 1868 outgoing Trucks/Dumper and details of 518 E-ravana bills. (Total pages 1-85) alongwith soft copy.
2. Material Out Register (Gate pass Register) total pages 1 to 263 are filled and remaining pages are blank.
3. Material In Register (Gate pass Register) total pages 1 to 263 are filled and remaining pages are blank.

4. A bunch of papers containing Transit Pass/Tax Invoice dated 11.05.2022.  
Total pages 1/1A to 83/83A.

Scrutiny of the above documents/record revealed that during the period of 05 days from 05.05.2022 to 11.05.2022, a total number of 1868 Trucks/Dumpers were found to be taking out the material. Whereas, bills mentioning GST and Royalty etc. of only 518 Trucks/Dumper were found to be issued. Copy of the seizure memo dated 11.05.2022 is enclosed as annexure A.

Further on 13.05.2022, in the presence of Sh. Om Dutt, Mining Officer, Sh. Suresh, Sr. Surveyor from Mining Department, Panchkula, survey of the site at M/s Tirupati Roadways at Ratewali, Panchkula was conducted by officers/officials of HARSAC, Gurugram to verify as to how much volume of material has been extracted from the said river/mine. Vide report No. HARSAC/GGM/2022/203-205 dated 06.06.2022 of the Principle Scientist, HARSAC, Gurugram total volume extracted is reported to be 4766079.68 MT (47.66 LTPA).

Whereas, as per clause 21 (A) Specific Conditions of Environment Clearance letter No. J-11015/75/2017-IA. II(M) dated 21.02.2020 issued to M/s Tirupati Roadways, Rattewali, Panchkula, the permissible mining of river bed material (Boulder, Gravel and Sand) shall be limited to only 8.39 LTPA (8390000 MT) instead of requested 19 LTPA from an effective mineable area of 24.25 Ha with a maximum mineable depth of 1.33 Meter from the original ground level. Copy of the above report of HARSAC, Gurugram dated 06.06.2022 and Environment Clearance letter No. J-11015/75/2017-IA. II(M) dated 21.02.2020 is enclosed as annexure B&C.

It is clear that volume of material extracted by the owner of the firm M/s Tirupati Roadways at Rattewali, is 6 times more than the permissible limit in a year. Thus, as huge loss of about Rs. 35 Crore of revenue has been cause to Government of Haryana by the owners of said firm.

The conspiracy of mining officers/officials with the owners of the said firm in getting extracted huge volume of material more than the permissible limit cannot be ruled out.

Thus, prima facie a case under section 420, 379, 414 of IPC and Section 4/21 of MMDR Act. and 13 (2) r/w 13 (I) (d) of PC Act. is made out against M/s Tirupati Roadways, owners of the firm and the unknown Government servants of Mining Department of Panchkula.

⑤

3

**Recommendation**

In view of the above, it is recommended that :-

1. A case may be registered under section 420, 379, 414 of IPC and Section 4/21 of MMDR Act. and 13 (2) r/w 13 (l) (d) of PC Act. against M/s Tirupati Roadways, owners of the firm and the unknown Government servants of Mining Department of Panchkula.
2. In addition to the punitive action, as per the term and condition of the lease, recovery of loss of revenue may be made from M/s Tirupati Roadways.
3. As per source report, it is reported that M/s Tirupati Roadways is still continuing with the illegal extraction of minerals/material, therefore, Mining Department should take effective steps for prevention of further loss of revenue.
4. Mining Department should also get conducted geo-spatial surveys of all the mines through HARSAC to check loss of revenue.



(Dalbir Singh)  
Inspector of Police  
SVB/HQ/Panchkula

Date:- 23.06.2022

**FIRST INFORMATION REPORT**

(Under Section 154 Cr.P.C.)

**प्रथम सूचना रिपोर्ट**

(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): STATE VIGILANCE BUREAU P.S. (थाना): SVB PANCHKULA Year (वर्ष): 2022  
FIR No. (प्र.सू.रि. सं.): 0009 Date and Time of FIR (प्र.सू.रि. की दिनांक और समय): 25/08/2022 19:55 hrs

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	IPC 1860	379
2	IPC 1860	414
3	IPC 1860	420
4	MINES AND MINERALS (DEVELOPMENT AND REGULATION) ACT, 1957	21
5	MINES AND MINERALS (DEVELOPMENT AND REGULATION) ACT, 1957	4
6	PREVENTION OF CORRUPTION ACT, 1988	13(2)
7	PREVENTION OF CORRUPTION ACT, 1988	13(1)(a)

3. (a) Occurrence of offence (अपराध की घटना):  
1 Day (दिन): Intervening Days Date from (दिनांक से): 05/05/2022 Date To (दिनांक तक): 11/05/2022  
Time Period (समय अवधि): Time From (समय से): 00:00 hrs Time To (समय तक): 00:00 hrs
- (b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई): Date (दिनांक): 25/08/2022 Time (समय): 18:20 hrs
- (c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 011 Date and Time (दिनांक और समय): 25/08/2022 19:17 hrs

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): EAST, 30 Km(s) Beat No. (बीट सं.):  
(b) Address (पता): Rattewali,  
(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):  
District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

- (a) Name (नाम): Sh. Shareef Singh DSP  
(b) Father's/Husband's Name (पिता/पति का नाम):  
(c) Date/Year of Birth (जन्म तिथि / वर्ष): 10/05/1965 (d) Nationality (राष्ट्रीयता): INDIA  
(e) UID No. (यूआईडी सं.):  
(f) Passport No. (पासपोर्ट सं.):  
Date of Issue (जारी करने की दिनांक): Place of Issue (जारी करने का स्थान):  
(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड ,मतदाता कार्ड ,पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

## I.I.F.-I (एकीकृत जाँच फार्म-I)

S. No. (क्र.सं.)	ID Type (पहचान पत्र का प्रकार)	ID Number (पहचान संख्या)
------------------	--------------------------------	--------------------------

(h) Occupation (व्यवसाय):

(i) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	PS SVB PKL, SVB PANCHKULA, STATE VIGILANCE BUREAU, HARYANA, INDIA
2	Permanent Address	PS SVB PKL, SVB PANCHKULA, STATE VIGILANCE BUREAU, HARYANA, INDIA

(j) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.): 91-8168750399

7. Details of known / suspected / unknown accused with full particulars (जात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address(वर्तमान पता)
1	.Ms Tirupati Roadways			1. village Rattewali,CHANDIMANDIR,PANCHKULA, HARYANA,INDIA
2	Ms Tirupati Roadways owners of the firm			1. owners of the firm,PANCHKULA,HARYANA,INDIA
3	Officers Officials of the Mining Geology Department			1. Panchkula,PANCHKULA SECTOR-5,PANCHKULA,HARYANA,INDIA

8. Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value(In Rs/-) (मूल्य (रु में))
1	COIN AND CURRENCY	INDIAN RUPEE		.00

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य(रु में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.)	UIDB Number (यू.डी.प्रकरण सं.)
------------------	--------------------------------

## 12. First Information contents (प्रथम सूचना तथ्य):

नकल लेख इस प्रकार से है To The Station House Officer PS State Vigilance Bureau,  
Panchkula. Sir,

A surprise check was conducted at the mining site of M/s Tirupati Roadways at village Ratewala, District Panchkula by a team of State Vigilance Bureau, Haryana, Panchkula on 11.05.2022 and subsequently excavation of Boulder, Gravel and Sand from the mining site was measured in respect of volume by a team from HARSAC, Gurugram.

The reports revealed that during the period from 05.05.2022 to 11.05.2022, a total number of 1868 Trucks/Dumpers were found to have taken out the excavated material, whereas, bills mentioning GST and Royalty etc. of only 518 Trucks/Dumper were found to be issued.

Further the report received from HARSAC, Gurugram, revealed that total volume extracted from the above said mine is 4766079.68 MT (47.66 LTPA), whereas, as per clause 21 (A) Specific Conditions of Environment Clearance letter No. J-11015/75/2017-IA. II(M) dated 21.02.2020 issued to M/s Tirupati Roadways, Rattewali, Panchkula, the permissible mining of river bed material (Boulder, Gravel and Sand) shall be limited to only 8.39LTPA (8.39,000 MT) from an effective mineable area of 24.25 Ha with a maximum mineable depth of 1.33 Meter from the original ground level. Thus, it is clear that volume of material extracted by the owner of the firm M/s Tirupati Roadways at Rattewali from the mine is 6 times more than the permissible limit in a year. Thus, a huge loss of about Rs. 35 Crore of revenue has been caused to Government of Haryana by the owners of said firm.

The conspiracy of mining officers/officials with the owners of the said firm in getting extracted huge volume of material more than the permissible limit cannot be ruled out and hence, the role of concerned Mining Officers be also looked into.

A report to the above effect was sent to the Chief Secretary, Govt. of Haryana Vigilance Department, Chandigarh and after examination, orders vide Endt. No. 32/12/2022-4VI dated 16.08.2022 of competent authority have been received to register an FIR against M/s Tirupati Roadways and Officers/Officials of the Mining Geology Department involved in this case of illegal mining and evasion of tax. Further aforesaid orders have been endorsed vide No.13345/1-1/SVB(H) dated 18.08.2022 by the DG/SVB/Haryana to register a case accordingly.

It is requested that as prima facie disclosed above, a case under section 420, 379, 414 of IPC and Section 4/21 of Mines and Minerals (Development and Regulatory) Act. 1957 (MMDR Act. 1957) and 13 (2) r/w 13 (I) (a) of PC Act. may kindly be registered against M/s Tirupati Roadways, owners of the firm and the unknown Government servants of Mining Department of Panchkula for cheating, theft of materiel, misappropriation of stolen Govt. property viz material (Boulder, Gravel and Sand). And report be sent to the Ilaka Magistrate and other officers. The case be entrusted to an officer of an State Vigilance Bureau for further investigation. SD Shareef Singh, (Shareef Singh), Dy. Superintendent of Police, State Vigilance Bureau, Haryana, Panchkula, 25.8.2022, At. 6.20 PM अज थाना- थाना राज्य चौकसी ब्यूरो, पंचकुला पुलिस कार्यवाही:-उपरोक्त तहरीर पर अभियाग नम्बर 09 दिनांक 25.08.2022 धारा 420, 379, 414 of IPC and Section 4/21 of Mines and Minerals (Development and Regulatory) Act. 1957 (MMDR Act. 1957) and 13 (2) r/w 13 (I) (a) of PC Act. थाना रा0चौ0ब्यू0 पंचकुला दर्ज रजिस्टर किया गया । प्र0सू0रि0 की स्पेशल रिपोर्ट की प्रतियां इलाका मैजिस्ट्रेट कोर्ट पंचकुला की सेवा मे ईमेल के माध्यम से व उच्च अधिकारियों की सेवा में भिजवाई जा रही है । असल तहरीर व अभियोग की पुलिस फाईल आगामी अनुसंधान हेतु अनुसंधान अधिकारी नियुक्त करने के लिए उच्च अधिकारियों को अलग से पत्र लिखा जाएगा । इन्द्राज रिकार्ड विधि अनुसार किया गया ।

## 13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

- (1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): / or (या)
- (2) Directed (Name of I.O.) (जांच अधिकारी का नाम): Sharif Singh Rank (पद): Dy. SP (Deputy Superintendent of Police)
- No. (सं.): HPS to take up the Investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)
- (3) Refused investigation due to (जांच के लिए): or (के कारण इंकार किया या)
- (4) Transferred to P.S. (थाना): District (ज़िला):
- on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant, free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)

R.O.A.C. (आर.ओ.ए.सी.)

## 14. Signature / Thumb impression of the complainant / informant (शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान)

Signature of Officer in charge, Police Station (थाना प्रभारी के हस्ताक्षर)

Name (नाम): Pankaj Nain

Rank (पद): Dy. IG (Deputy Inspector General)

No. (सं.): IPS

## 15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):

Attachment to item 7 of First Information Report (प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused: ( If known / seen )

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण: (यदि ज्ञात / देखा गया))

S. No. (क्र.सं.)	Sex (लिंग)	Date / Year Of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height (cms) (कद (से.मी.))	Complexion (रंग)	Identification Mark(s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	Male	1982				Is pox pitted: Yes
2	Male	1972				Is pox pitted: Yes
3	Male	1972				Is pox pitted: Yes

Deformities / Peculiarities (विकृतियाँ / विशिष्टताएँ)	Teeth (दाँत)	Hair (बाल)	Eye (आँखें)	Habit(s)(आदतें)	Dress Habit (s) (पहनावा)
8	9	10	11	12	13

Language/Dialect (भाषा/बोली)	Place of (का स्थान)					Others (अन्य)
	Burn Mark (जले हुए का निशान)	Leucoderma (लुकोदेर्मा(सफ़ेद धब्बे))	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)	
14	15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है)



From

Principal Scientist  
HARSAC, Node Gurugram  
GIS LAB, 3rd Floor, New Labour Court Building  
Mini Secretariat, Gurugram-122001

To

Sh. Dalbir Singh  
Inspector of Police,  
State Vigilance Bureau Haryana  
Headquarters, Sector-23, Panchkula

Letter No: HARSAC/GGM/2022/203-205

Date: 06-06-2022

**Subject: Regarding submission of report to measure volume of material extracted from the mine at Rattewala Village, District Panchkula, Haryana.**

With reference to letter no. Spl 01/PS/SVB/PKL dated 12.05.2022 Superintendent of Police State Vigilance Bureau, Panchkula, Haryana. The analysis and survey report including tables, fact, and conclusions is enclosed herewith (Annexure-1, Page no. 1 to 20).

Submitted for your kind reference.

  
(Principal Scientist)

CC:

1. Director General, Mines and Geology Haryana, Chandigarh, for the necessary information, please.
2. The Director, HARSAC, for the information, please



**Subject: - Report Submission Regrading to volume measurement of material extracted from Ratewala mining site.**

With reference to letter no. Spl 01/PS/SVB/PKL dated 12.05.2022 Superintendent of Police State Vigilance Bureau, Panchkula, Haryana has to requested to HARSAC to measure the volume of material extracted from mines at village Ratewala, by M/s Tirupati Roadways Minning site. Therefore, HARSAC has conducted the DGPS survey at Ratewala mining site on 13.05.2022 along with Officials of State Vigilance Bureau, Sr. Surveyor of head office Mines and Geology, and Mining officer Panchkula, Haryana as per their directions and requirements. Below (table 1) displaying result of Surface Volume analysis of material extracted from M/s Tirupati Roadways Minning site village Ratewala.

**Location map of Ratewala mining Area**

The location map is presented in Figure 1.

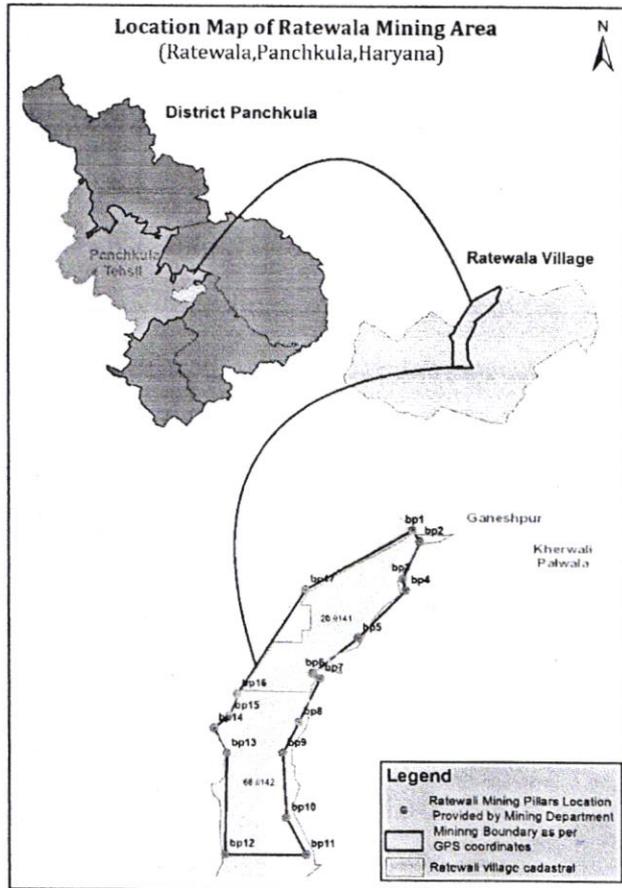


Figure 1: Location map of The Ratewala mining Area

B

### Methodology for calculation volume of Extracted Material

To perform the following analysis of surface volume and extracted material from the river bed at very first we have to fix a ground level contour from SOI toposheet. The vertical accuracy of the Differential Global Positioning System (DGPS) instrument is evaluated by comparing with Survey of India (SOI) 360m contour of the M/S Tirupati Roadways and its Surroundings area through DGPS readings. It seems that the DGPS, Z value approximately ( $\pm 1.14$ ) is high from the SOI contour. So, the observed value from DGPS surveyed points are subtracted by the value of 1.14 m to achieved the nearest correct Z value. With the help of corrected DGPS points we have created digital elevation model (DEM) raster surface to put forwarding the process we have generate surface contour using GIS Environment. After that we have proceed to the calculating process. The flow chart of adopted methodology is shown in Figure 2.



Figure 2: Methodology for calculation volume of Extracted Material

**Table: 1 Surface Volume analysis of material extracted from M/s Tirupati Roadways Mining site village Ratewala.**

A	B	C	D	E	F
Sr. No	Contour Max	Contour Min	Elevation Difference from Existing Level of River Bed	Area in sqm	Volume in MT (E*D*2), here 2 is bulk density as per mining plan
<b>Volume Calculation of mining done up to permissive Level in Riverbed (356.8m - 353.8m)</b>					
1.	356.80	355.80	1.00	8118.71	16237.41
2.	355.80	354.80	2.00	15603.71	62414.83
3.	354.80	353.80	3.00	13888.79	83332.73
			Total	37611.20	161984.97
<b>Volume Calculation below permissive Level (353.8m - 342.303m)</b>					
4.	353.80	352.80	4.00	18746.91	149975.30
5.	352.80	351.80	5.00	28872.61	288726.07
6.	351.80	350.80	6.00	34576.34	414916.13
7.	350.80	349.80	7.00	27318.01	382452.13
8.	349.80	348.80	8.00	30032.94	480527.07
9.	348.80	347.80	9.00	29398.44	529171.93
10.	347.80	346.80	10.00	27023.68	540473.51
11.	346.80	345.80	11.00	28523.47	627516.39
12.	345.80	344.80	12.00	17561.80	421483.14
13.	344.80	343.80	13.00	17450.90	453723.38
14.	343.80	342.80	14.00	10792.79	302198.15
15.	342.80	342.30	14.50	446.01	12931.51
			Total	270743.90	4604094.71
			<b>Over All total</b>	<b>308355.10</b>	<b>4766079.68</b>

**Note: The maps specifying the mining area and volume of each contour interval of 1 m (where total number of contours is 15); falling within the range of Contour Max: 356.80m to Contour Min: 342.30m as mentioned in Table.1 are also being prepared and shown in Annexure 1 to 16.**

(17)

As per the Mining plan the existing River Bed Level value is 356.8 m and permissible River Bed Level value is 353.8m subject to verify from mining department. The current deepest River Bed Level measured on one site is 342.30m through DGPS survey. Elevation difference is 11.497 meters beyond the permissive level. Total Mining Area is 45 hectares as per Mining Plan and mining activity occurred in 30.84 hectares.

**Conclusion:** Based on interpretation / analysis of mining plan it is seems that the existing River Bed Level value is fixed but the river bed level is dependent on gradient variations due to slope, and aspect, geological structure, elevation pattern, nature of rocks, hydrological settings and Land-Use Land-Cover. Thus, it is submitted that the volume calculation is not fixed for the entire area of interest (AOI) due to the above-relevant factors. The entire report is prepared as per the information (existing level of river bed and permissive level of riverbed) available in the mining plan provided by email dated 17/05/2022.

**Disclaimer Note:** It is clarified that HARSAC shall not be responsible or liable in any manner before any court of law/authority/tribunal/forum in this regard to the submission of this report. It is further clarified that if any notice is issued or received to HARSAC in this regard, then only the concerned stake holder may be held responsible to respond to the same and not HARSAC because HARSAC is only technical facilitator to the Government Department.

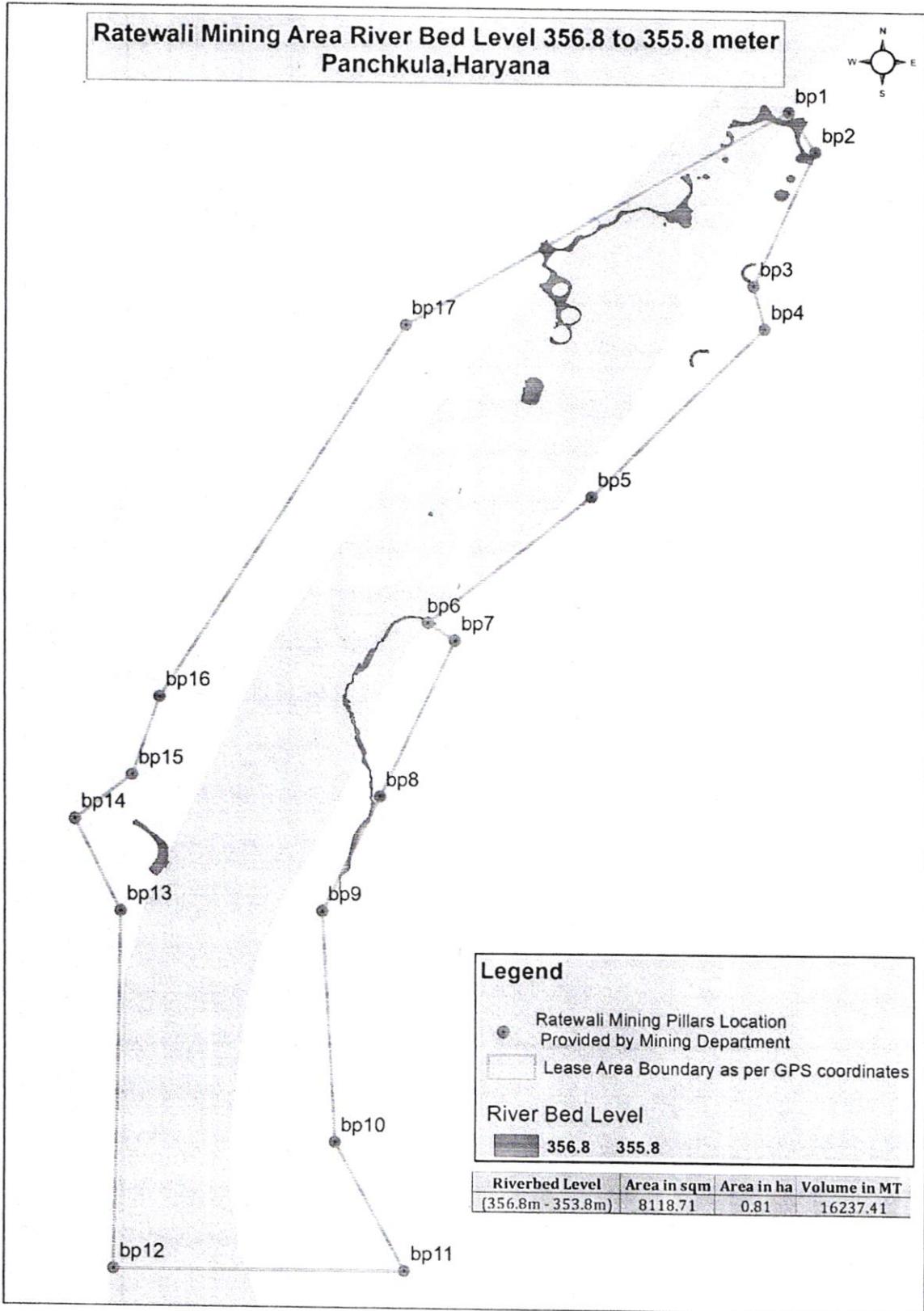


Figure :3 Displaying the area between 356.8-to-355.8-meter contour interval

ANNEXURE 2

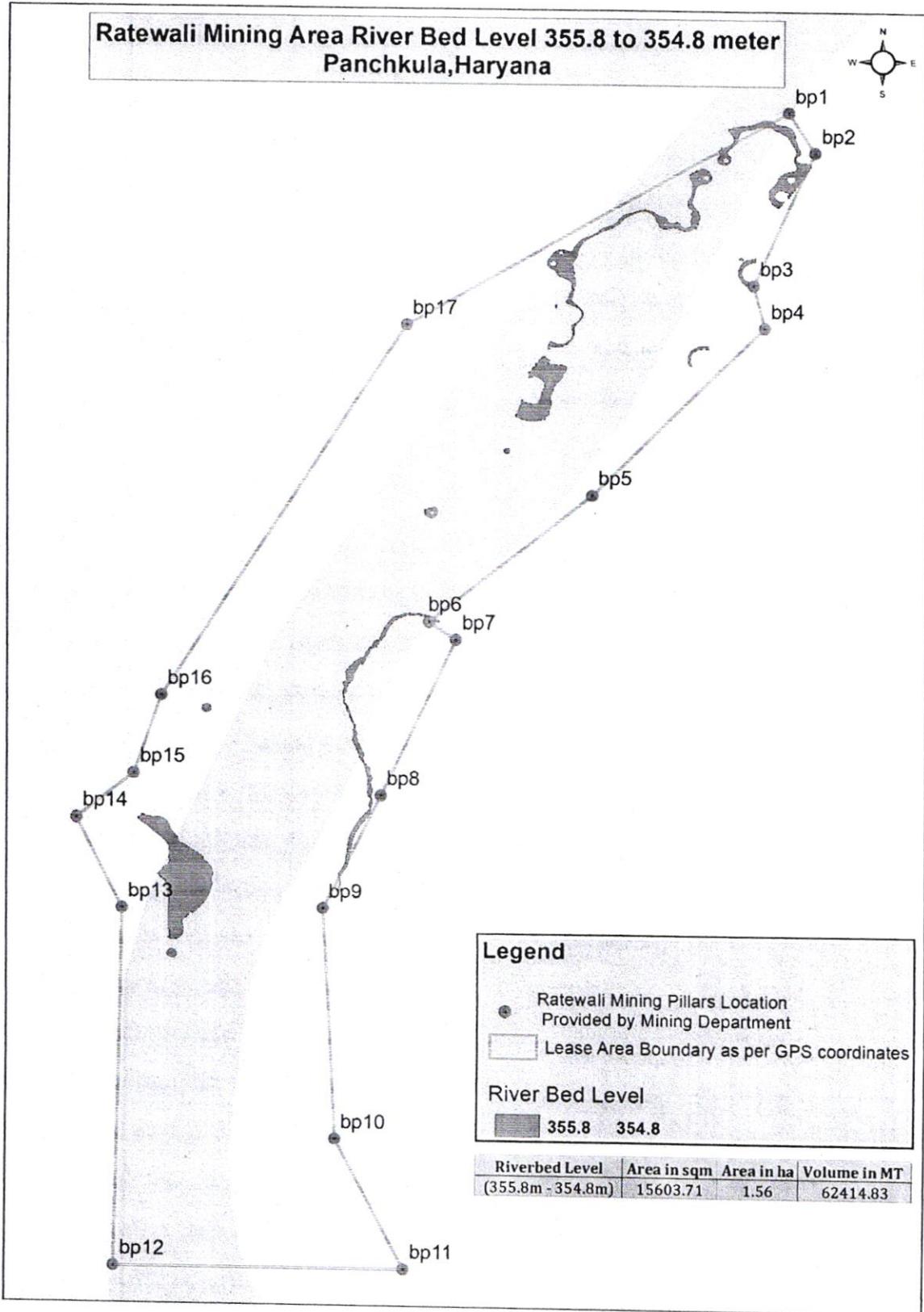


Figure :4 Displaying the area between 355.8-to-354.8-meter contour interval

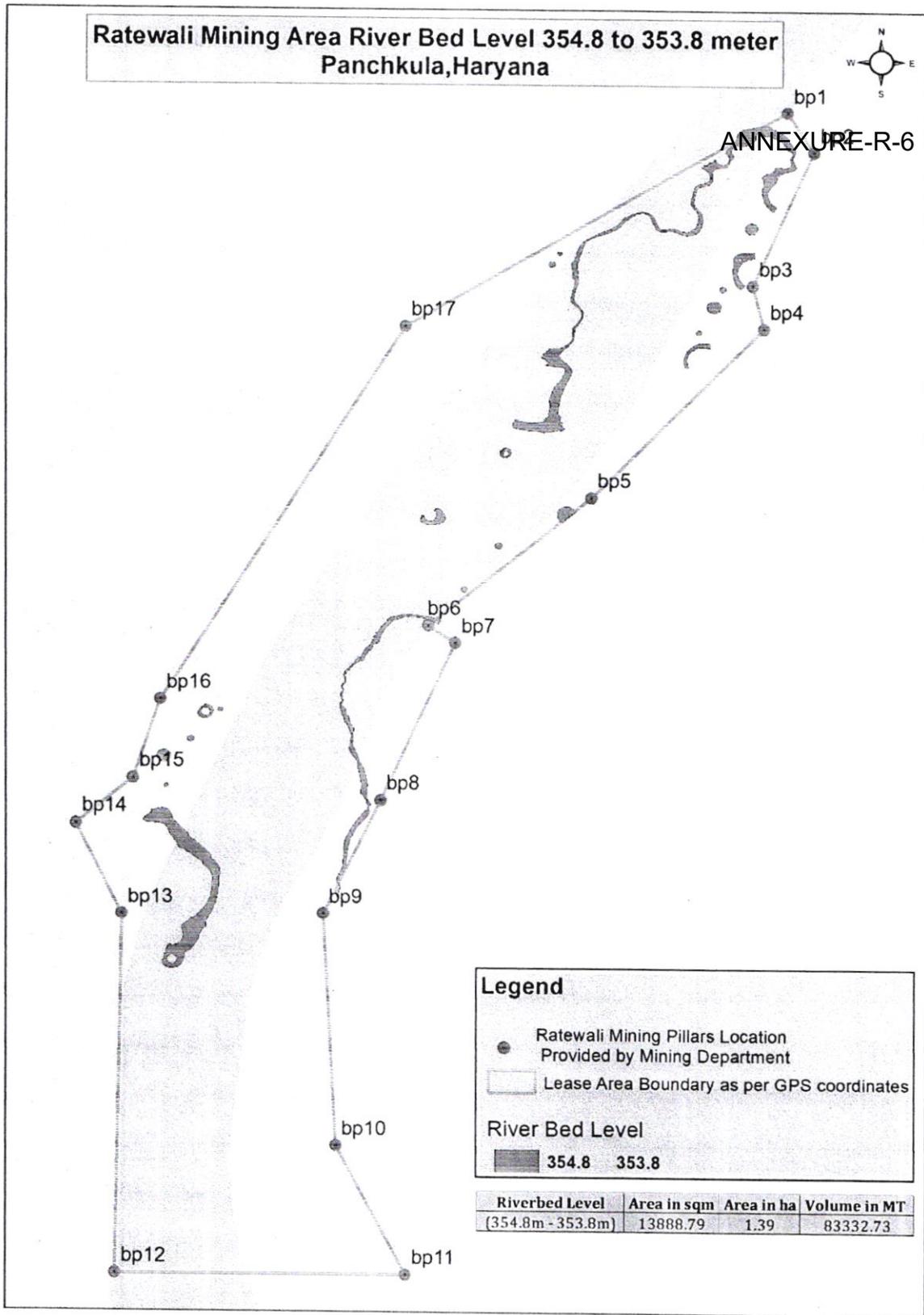


Figure :5 Displaying the area between 354.8-to-353.8-meter contour interval

ANNEXURE 4

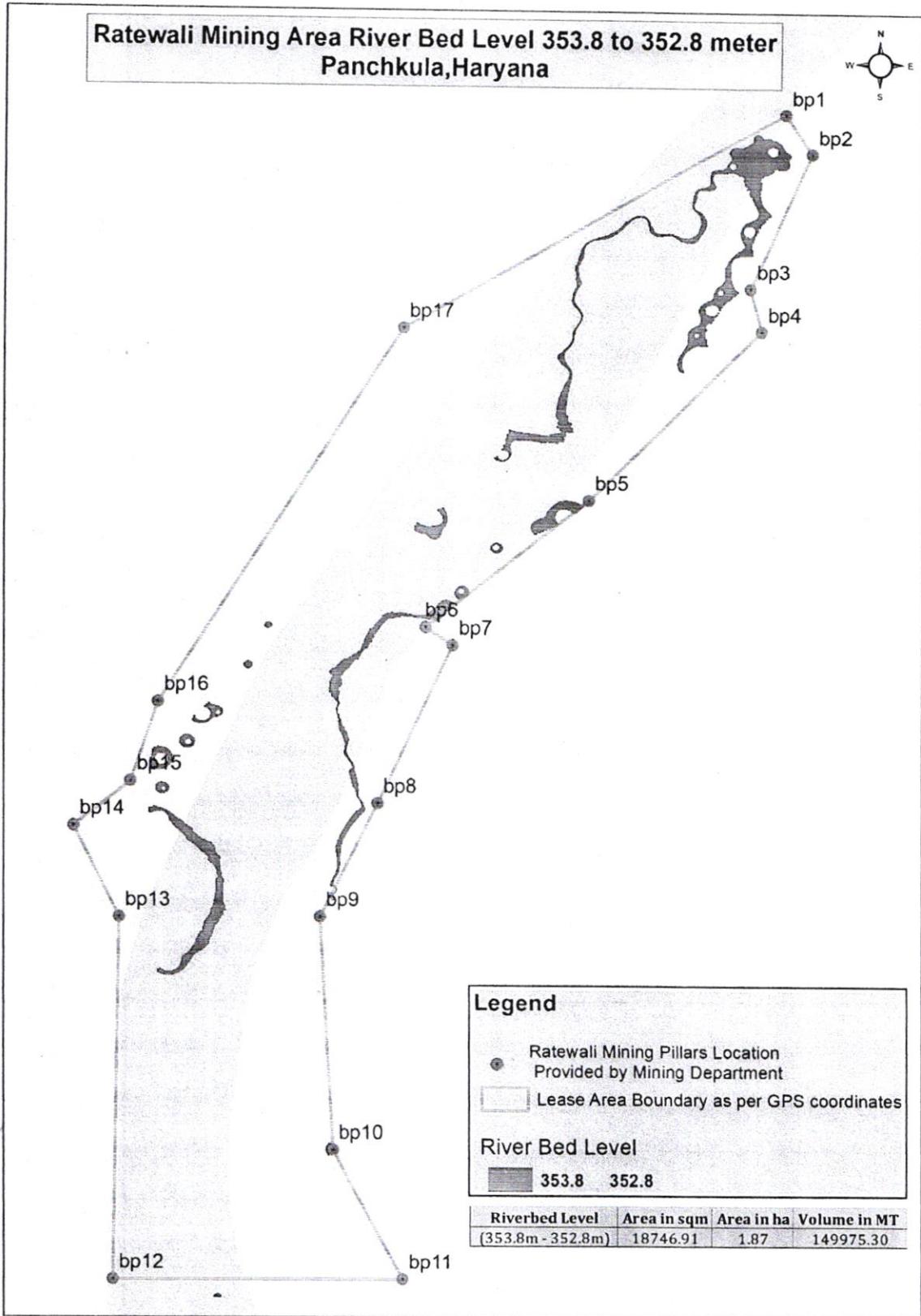


Figure :6 Displaying the area between 353.8-to-352.8-meter contour interval

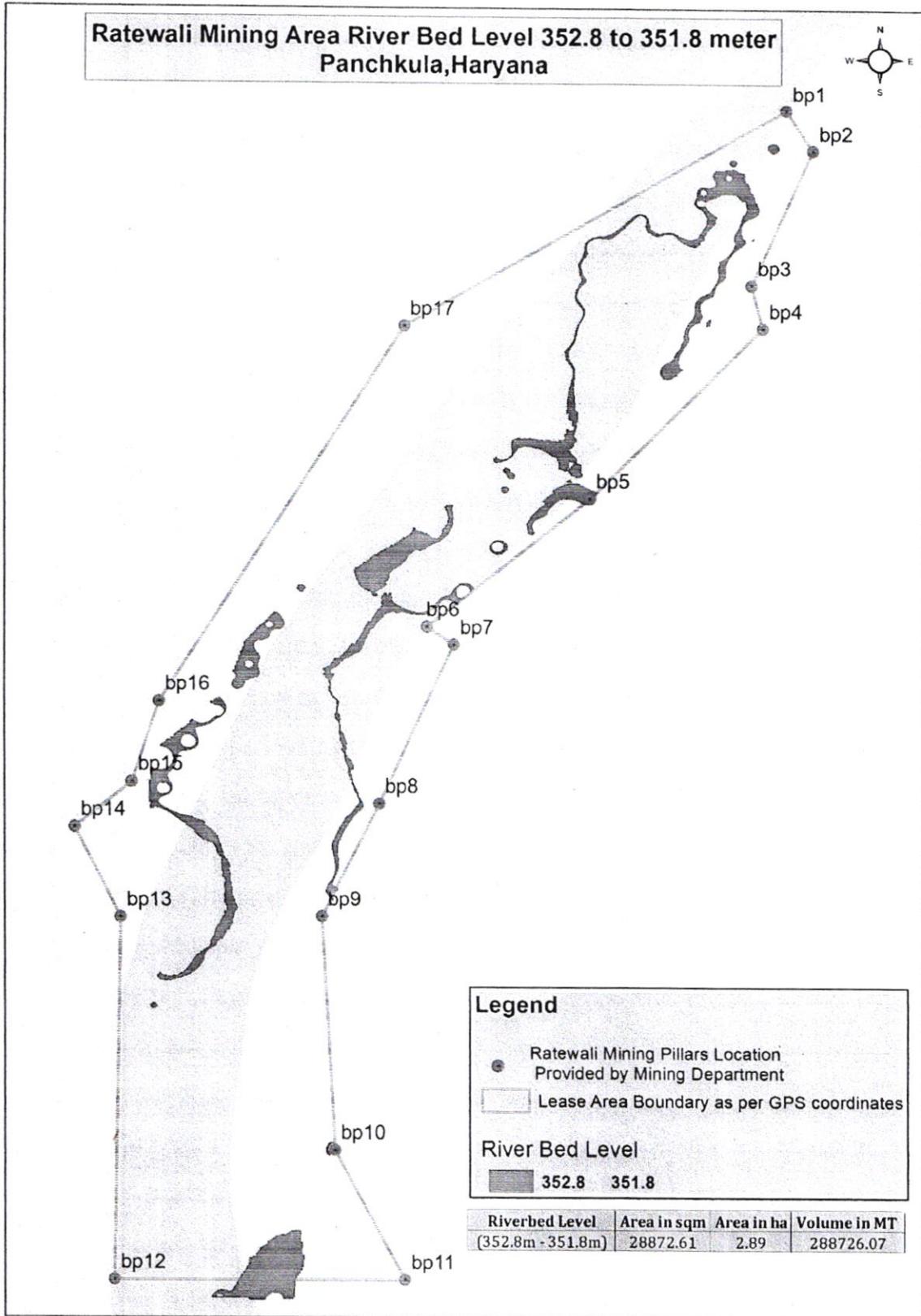


Figure :7 Displaying the area between 352.8-to-351.8-meter contour interval

ANNEXURE 6

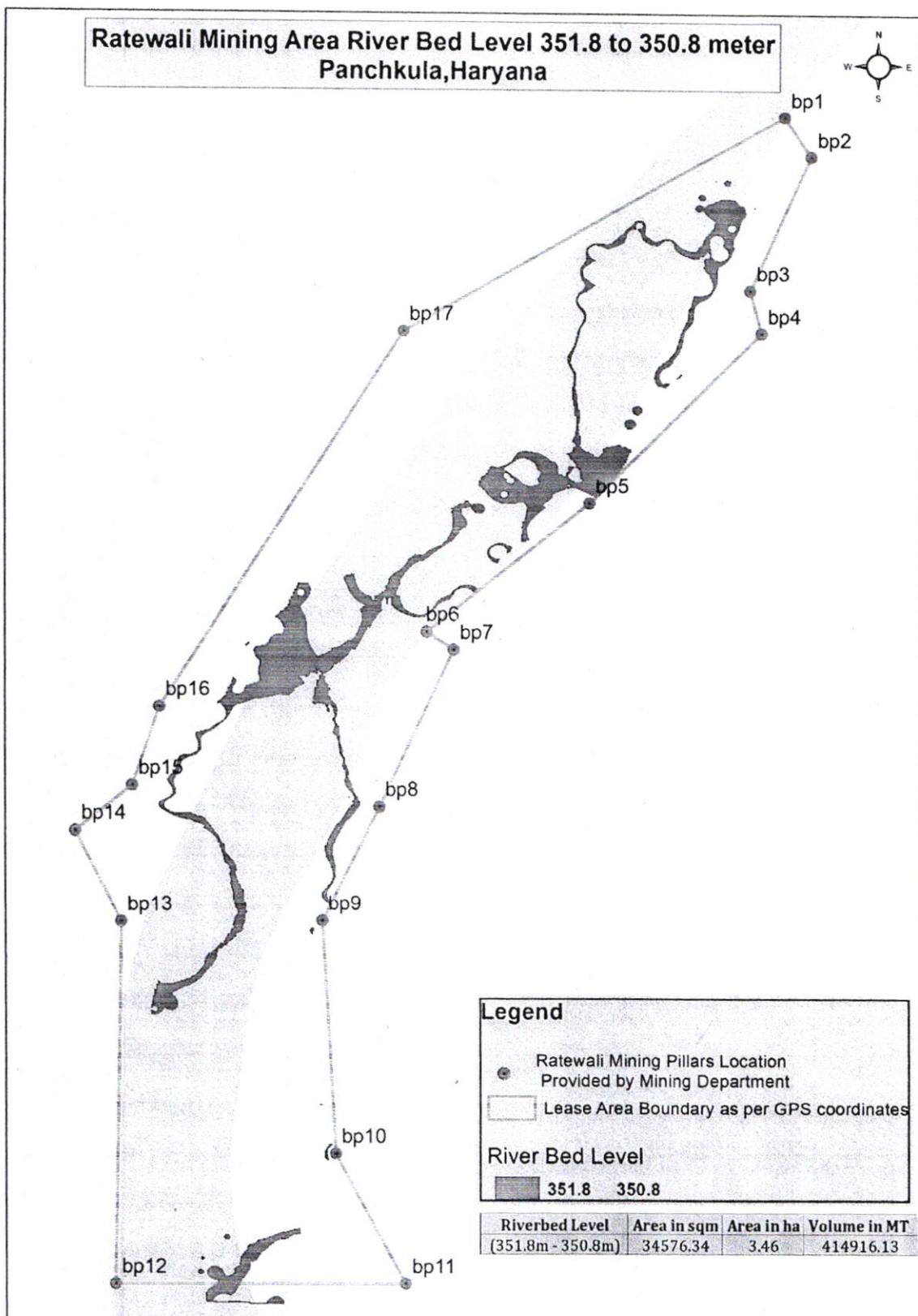


Figure :8 Displaying the area between 351.8-to-350.8-meter contour interval

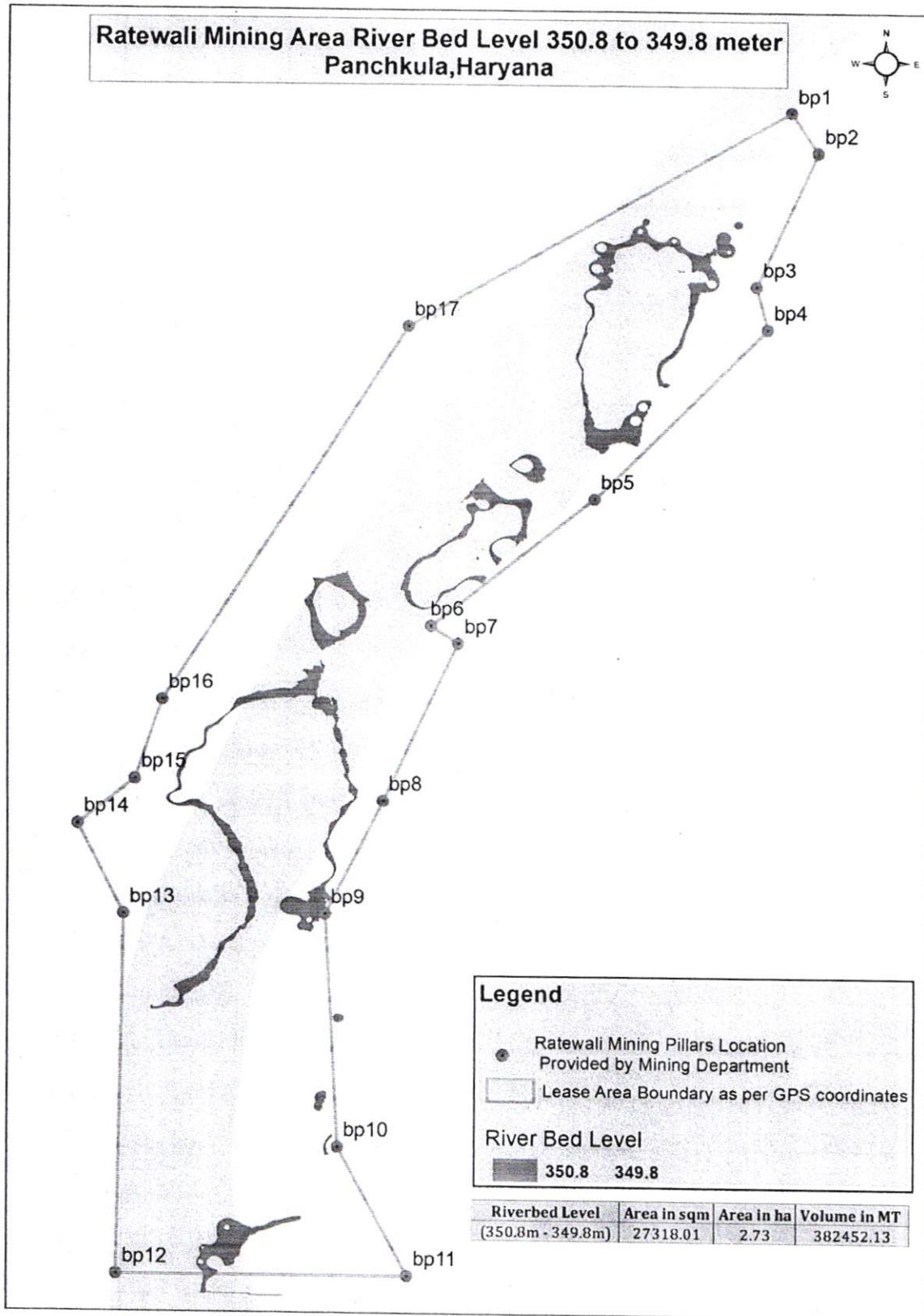


Figure :9 Displaying the area between 350.8-to-349.8-meter contour interval

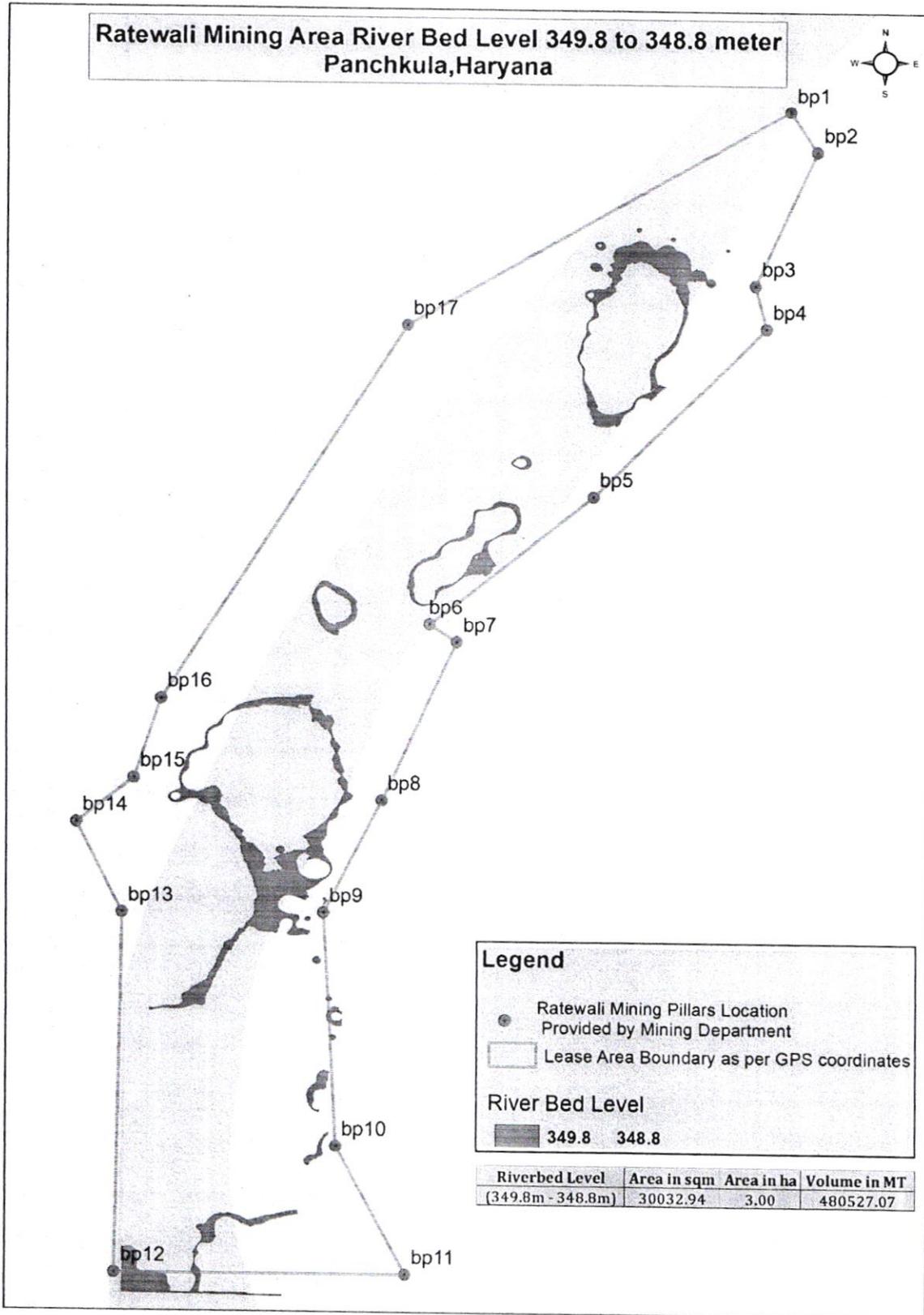


Figure :10 Displaying the area between 349.8-to-348.8-meter contour interval

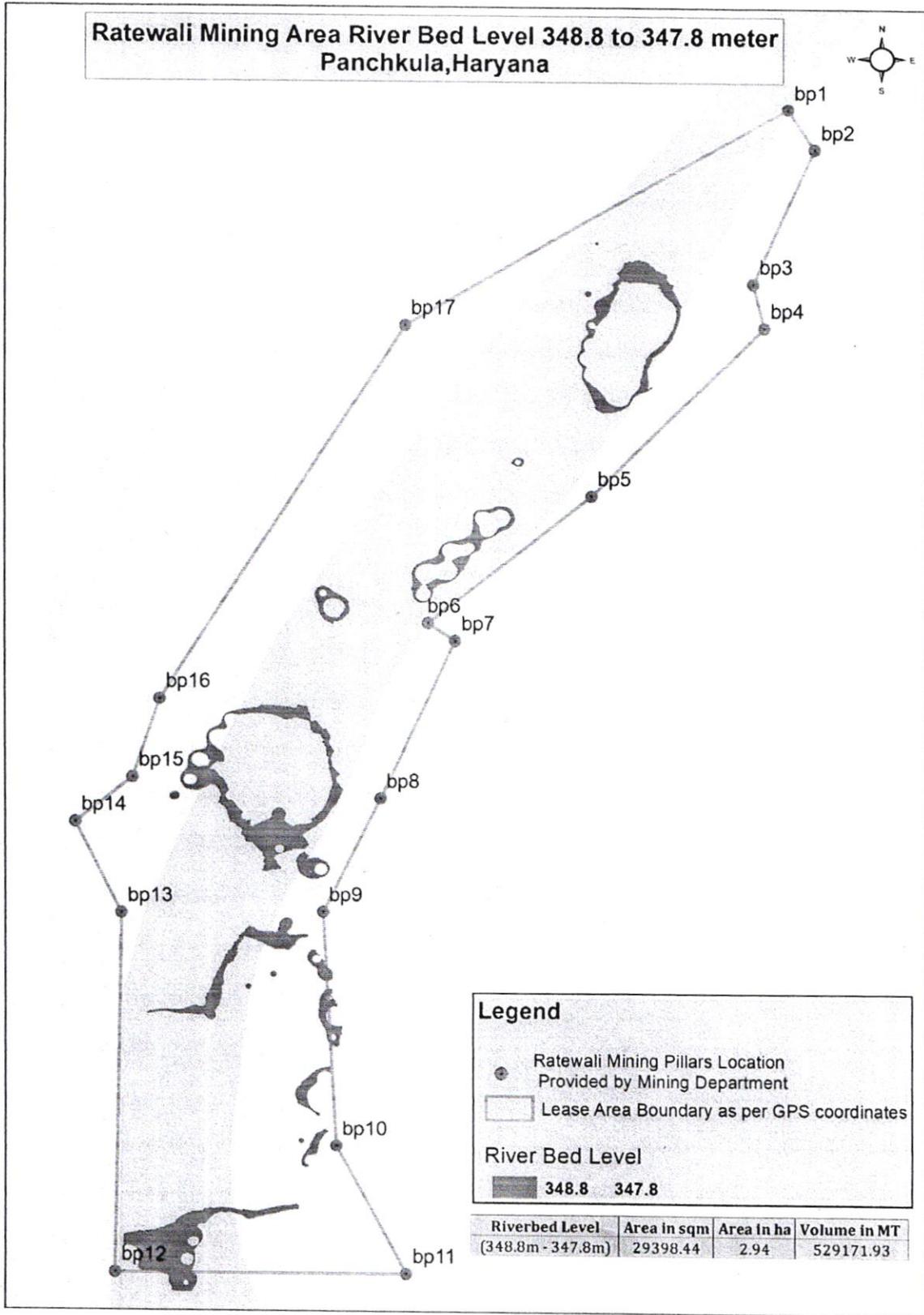


Figure :11 Displaying the area between 348.8-to-347.8-meter contour interval

ANNEXURE 10

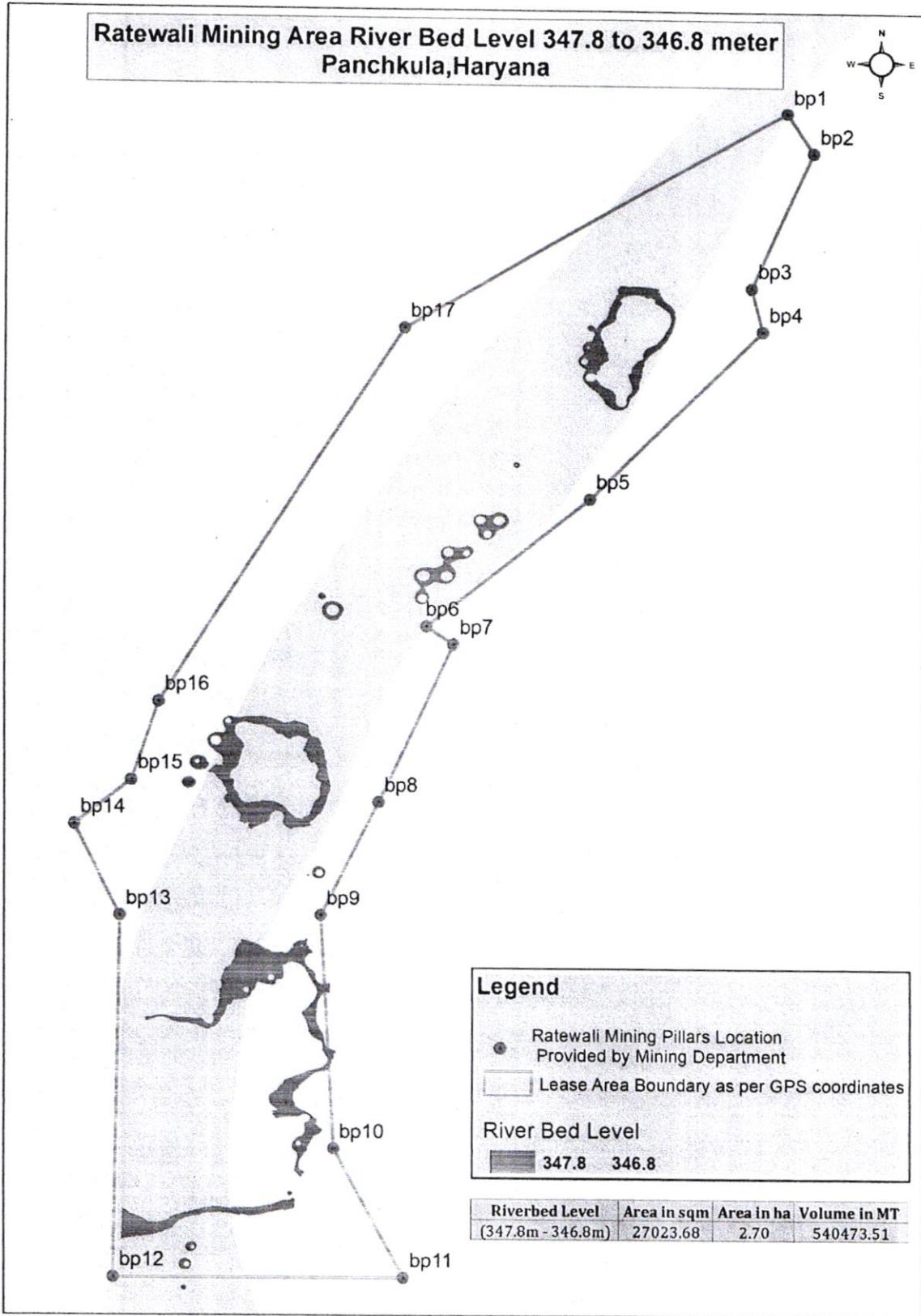


Figure :12 Displaying the area between 347.8-to-346.8-meter contour interval

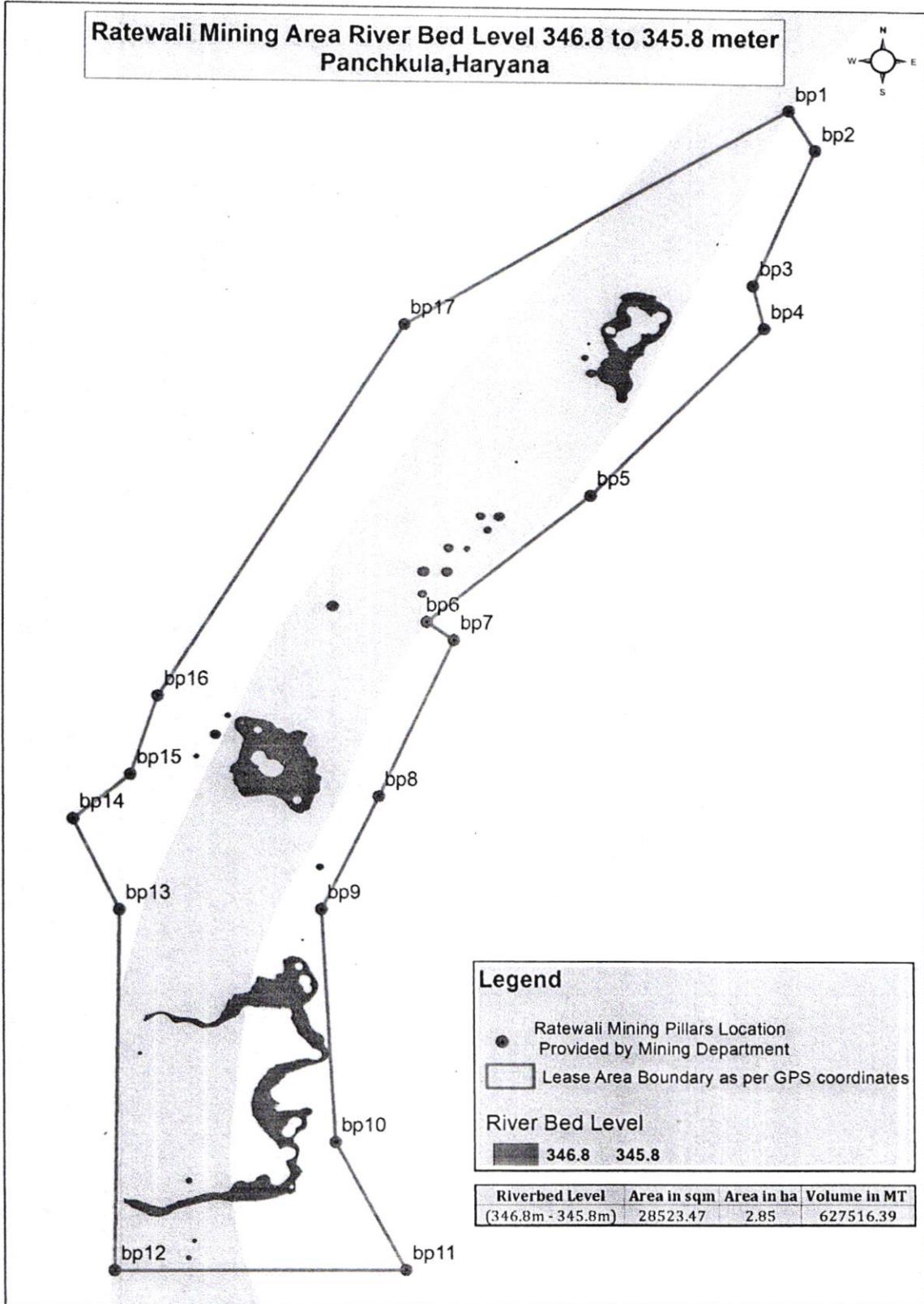


Figure :13 Displaying the area between 346.8-to-345.8-meter contour interval

ANNEXURE 12

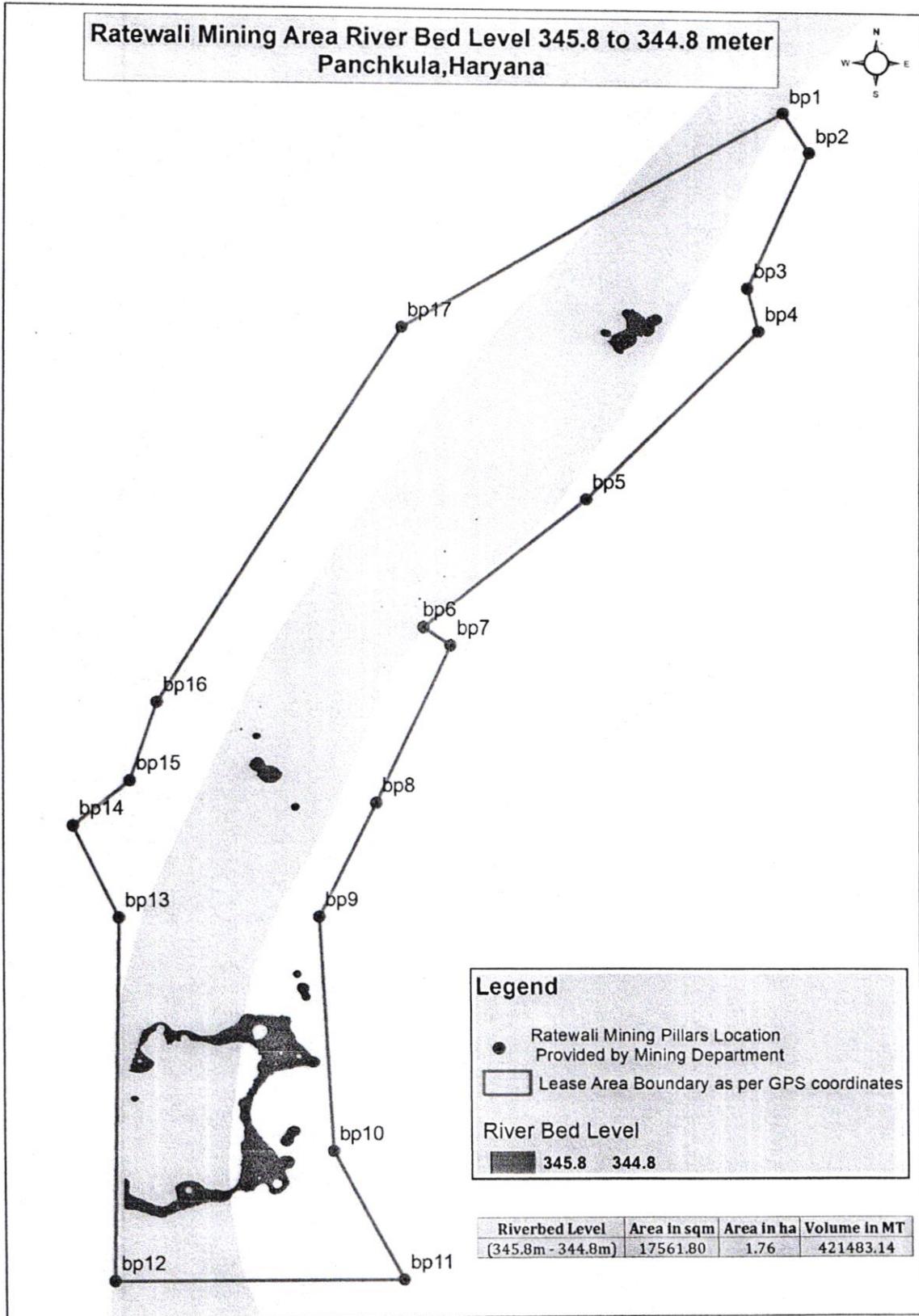


Figure :14 Displaying the area between 345.8-to-344.8-meter contour interval

ANNEXURE 13

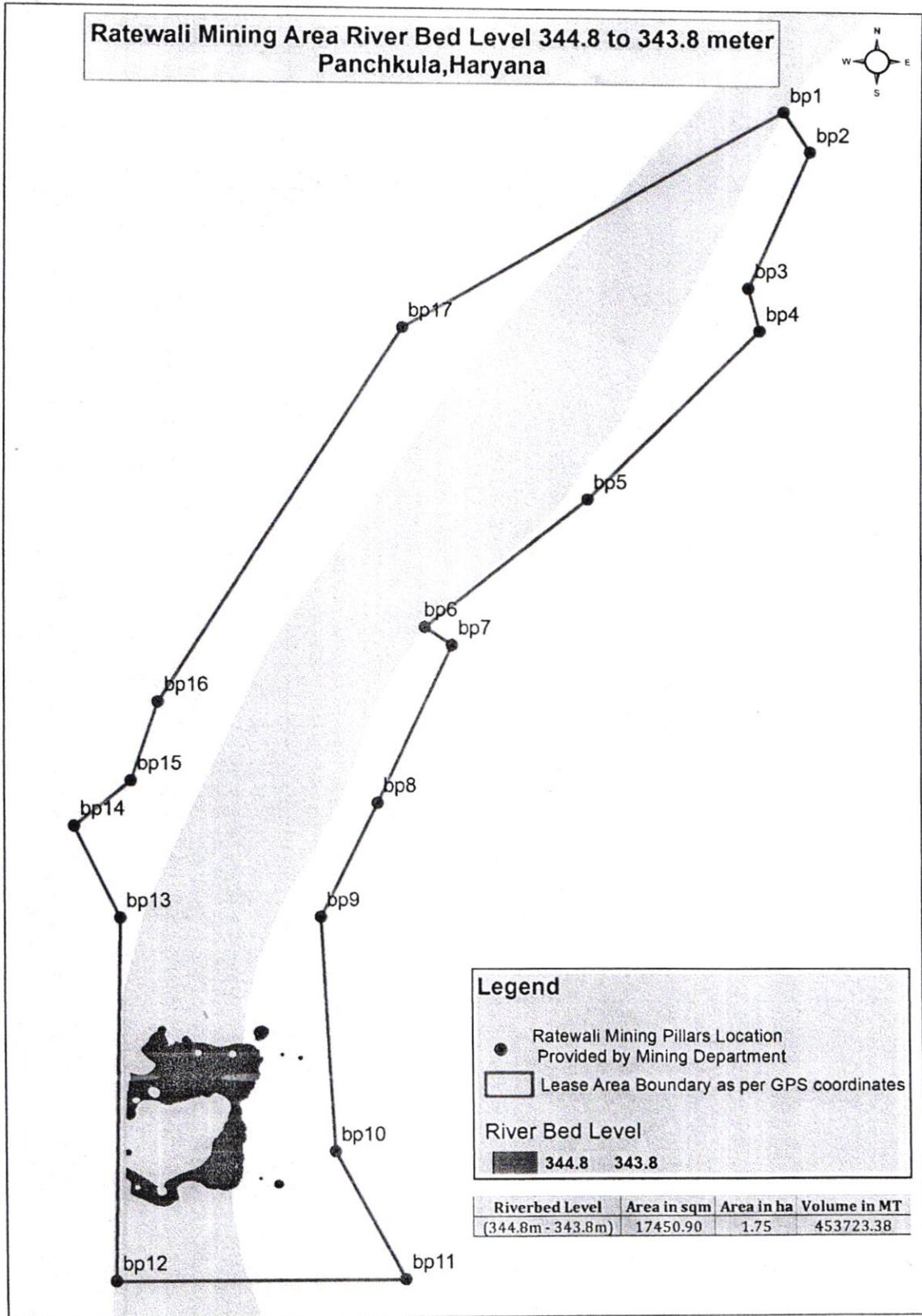


Figure :15 Displaying the area between 344.8-to-343.8-meter contour interval

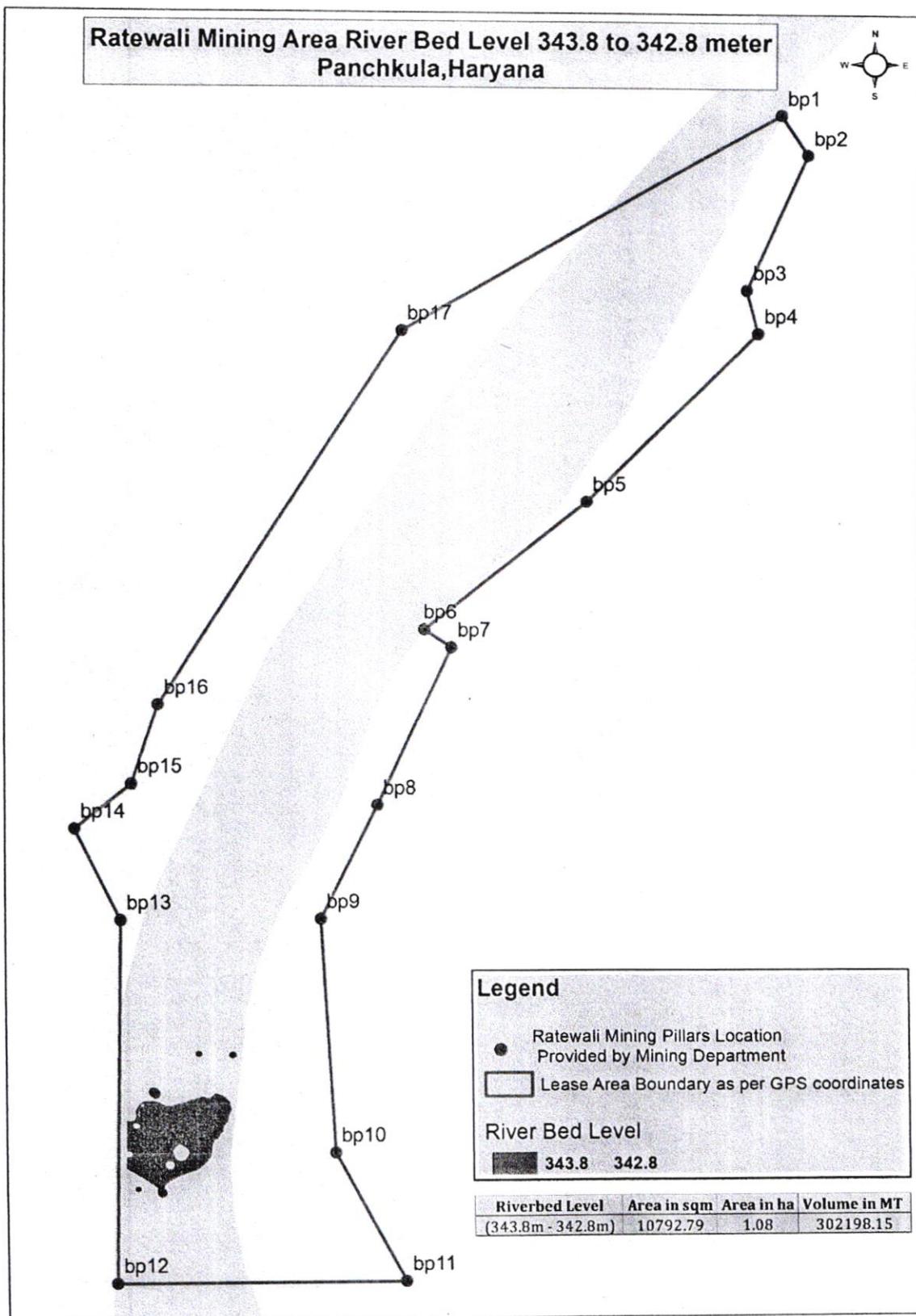


Figure :16 Displaying the area between 343.8-to-342.8-meter contour interval

ANNEXURE 15

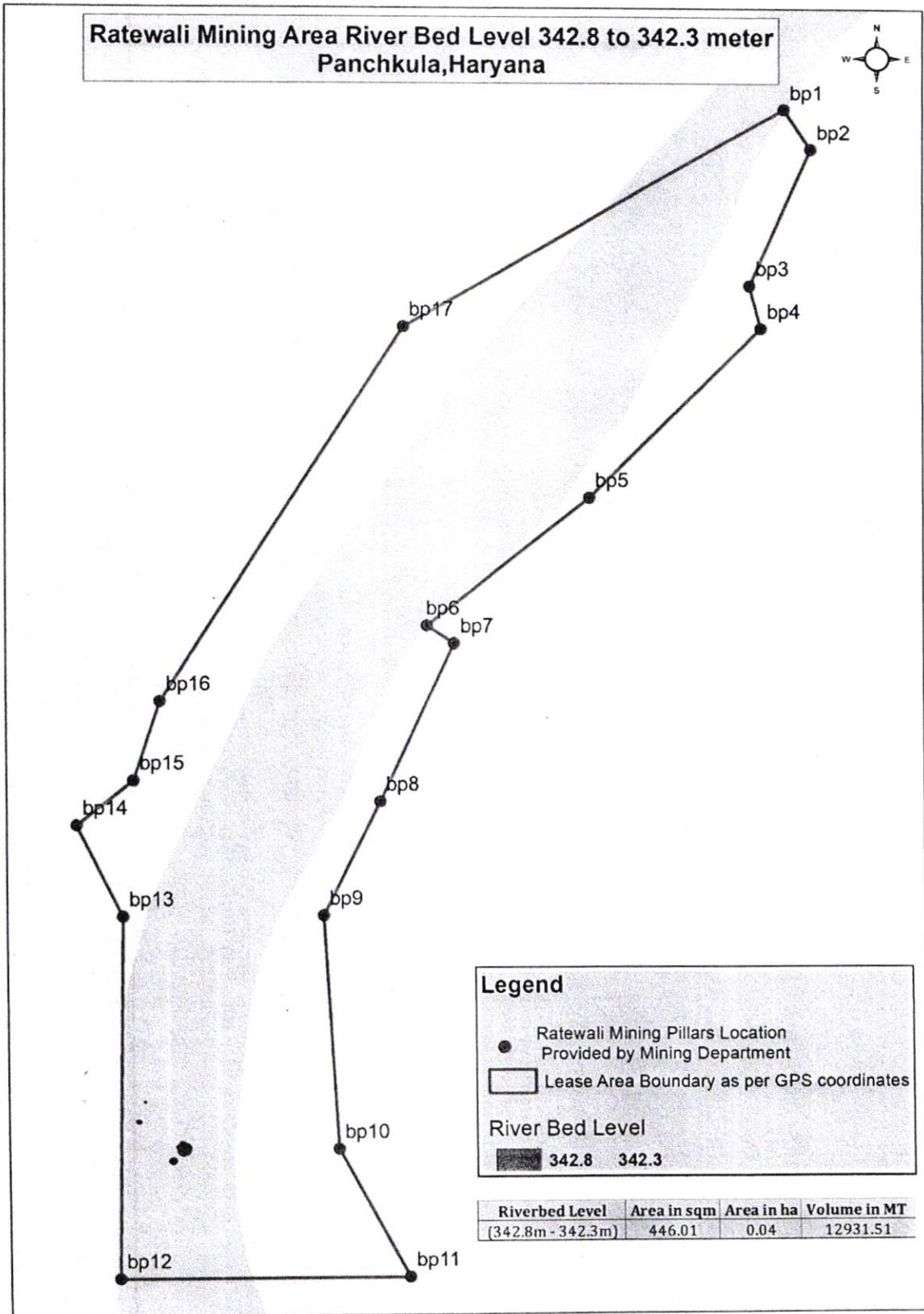


Figure :17 Displaying the area between 342.8-to-342.3-meter contour interval

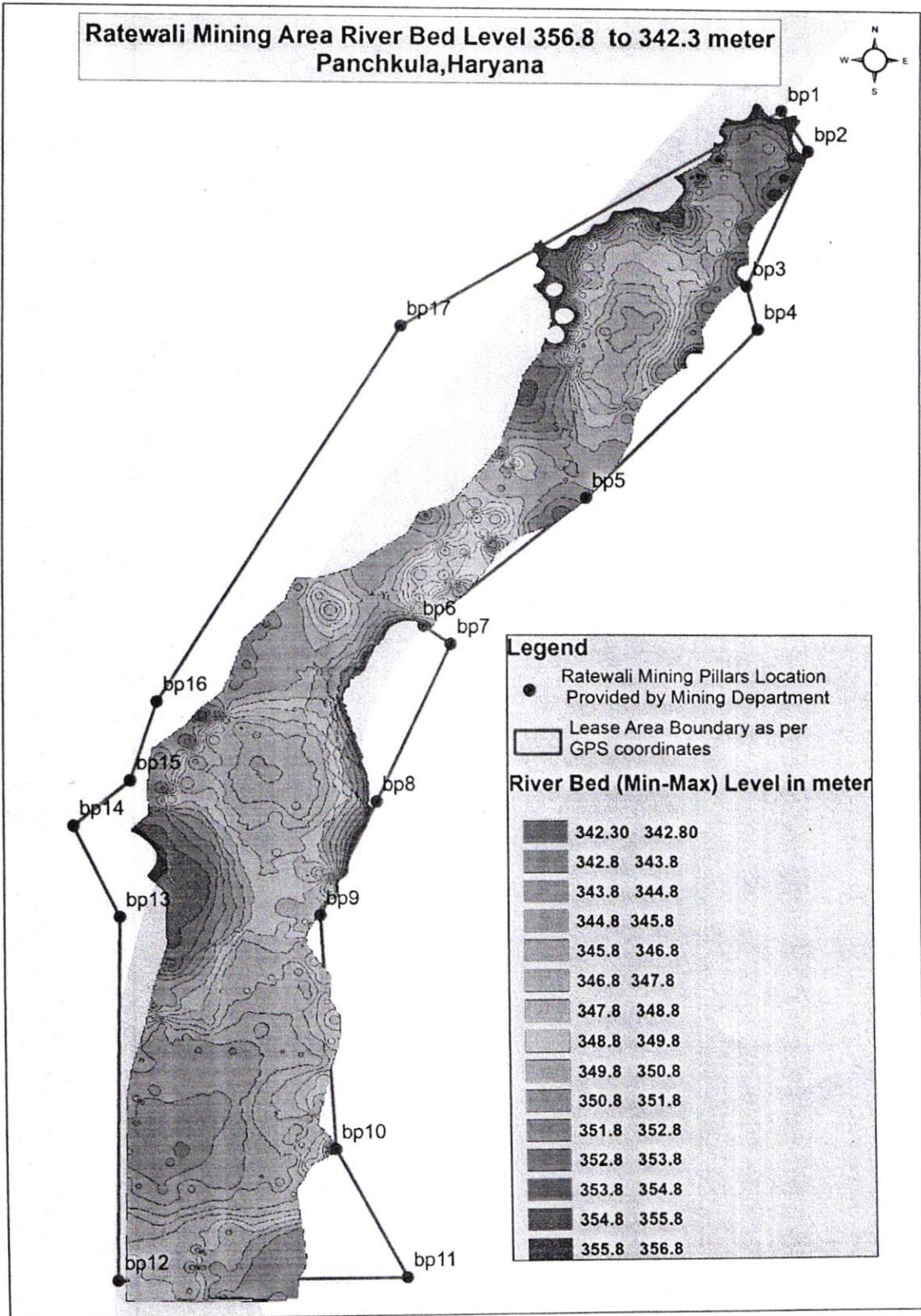


Figure :18 Displaying the area between 356.8-to-342.3-meter contour interval

To,

The Regional Officer,  
Haryana State Pollution Control Board,  
Panchkula Region, Panchkula.

No. 350 / PS/ACB/Panchkula dated 27.02.24

**Sub: Regarding case titled as "Narender Kumar V/s Union of India & Ors"  
in OA No. 752/2023 before Hon'ble NGT.**

Sir,

Please find attached copy of status report of case FIR No. 09 dated 25.08.2022 under section 420,379,414 of IPC, section 4/21 of MMDR Act and section 13 (2) R/w 13 (1)(a) of PC Act Police Station Anti Corruption Bureau, Panchkula.

DA: As above.

(Vijay Kumar Nehra)  
DSP/ACB/Panchkula  
Dated: 27.02.2024

**Brief fact and status of the case Fir No. 9 dated 25.08.2022, under section 420, 379, 414 of IPC and Section 4/21 of MMDR Act. and 13 (2) r/w 13 (I) (a) of PC Act registered at PS ACB, Panchkula.**

That there was source information, to the effect that Govt. Revenue such as GST, Royalty is being evaded by way of not issuing bills of the Trucks/Dumpers taking material from the mine at Ratewali, Panchkula and mining beyond permissible limit by M/s Tirupati Roadways Mine at village Ratewali. The information was discussed with senior officers and it was decided to conduct a Surprise Check.

To verify the said source information, a team was formed who conducted surprise check on the site of M/s Tirupati Roadways Mine at village Ratewali on 11.05.2022. During the surprise check following documents were taken into possessions.

1. Daily status report from 05.05.2022 to 11.05.2022 of total number 1868 outgoing Trucks/Dumper and details of 518 E-ravana bills.
2. Material Out Registers (Gate pass Register) total pages 1 to 263 are filled and remaining pages are blank.
3. Material In Registers (Gate pass Register) total pages 1 to 263 are filled and remaining pages are blank.
4. A bunch of papers containing Transit Pass/Tax Invoice dated 11.05.2022.

Scrutiny of the above documents/record revealed that during the period of 05 days from 05.05.2022 to 11.05.2022, a total number of 1868 Trucks/Dumpers were found to be taking out the material. Whereas, bills mentioning GST and Royalty etc. of only 518 Trucks/Dumper were found to be issued.

Further on 13.05.2022, a survey with the help of officers/officers of HARSAC, Gurugram and Mining Dept. Panchkula of the site at M/s Tirupati Roadways at Ratewali, Panchkula was conducted to verify as to how much volume of material has been extracted from the said river/mine. Vide report No. HARSAC/GGM/2022/203-205 dated 06.06.2022 of the Principle Scientist, HARSAC, Gurugram total volume extracted is reported to be 4766079.68 MT (47.66 LTPA).

Whereas, as per clause 21 (A) Specific Conditions of Environment Clearance letter No. J-11015/75/2017-IA. II(M) dated 21.02.2020 issued to M/s Tirupati Roadways, Rattewali, Panchkula, the permissible mining of river bed material (Boulder, Gravel and

Sand) shall be limited to **only 8.39 LTPA (8390000 MT)** instead of requested **19 LTPA** from an effective minable area of **24.25 Ha** with a **maximum minable depth of depth 1.33 Meter from the original ground level.**

It had been clearly established that volume of material extracted by the owner of the firm M/s Tirupati Roadways at Rattewali, is 6 times more than the permissible limit in a year. Thus, as huge loss of about Rs. 35 Crore of revenue has been cause to Government of Haryana by the owners of said firm by violating the laid down rules and and without issuing the bills of Royalty and extracting huge amount of matrial beyond the permissible range.

It has also been clearly established during investigation tha that there is conspiracy of mining officers/officials with the owners of the said firm in getting extracted huge volume of material more than the permissible limit.

Thus, prima facie a case under section 420, 379, 414 of IPC and Section 4/21 of MMDR Act. and 13 (2) r/w 13 (l) (d) of PC Act. was made out against M/s Tirupati Roadways, owners of the firm and the unknown Government servants of Mining Department of Panchkula and necessary permission was obtained from the Chief Secretary, Vigilance, Haryana and the present case was registered.

During investigation conducted so far, after obtaining permission from the concerned court, searches were conducted at the office of Mining Site and office of accused firm. Relevant persons/officials have been examined from accused firm M/s Tirupati Roadways Mine. Durng further investigation documents has been received from Mining Department and officers/officials of Mining Depart are being examined.

Investigation conducted so far has revealed that there is conspiracy of mining officers/officials with the owners of the said firm in getting extracted huge volume of material more than the permissible limit. Still the case is under investigation and the same will be concluded shortly.

Vijay Kumar  
DS of 26/02/24  
ACB, Panchkula.

AK  
20/2/24  
(Amit Kumar)  
Insp., ACB, PKL